



सत्यमेव जयते



Annual Report 2012-2013



INTELLECTUAL PROPERTY
INDIA

THE OFFICE OF THE CONTROLLER GENERAL OF PATENTS,
DESIGNS, TRADE MARKS AND GEOGRAPHICAL INDICATION

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION

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सत्यमेव जयते



वार्षिक प्रतिवेदन 2012-2013



बौद्धिक सम्पदा
भारत

कार्यालय महानियंत्रक, एकस्व, अभिकल्प,
व्यापार चिह्न एवं भौगोलिक उपदर्शन

भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय
औद्योगिक नीति एवं संवर्धन विभाग



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ANNUAL REPORT 2012-13

**THE OFFICE OF THE CONTROLLER GENERAL
OF PATENTS, DESIGNS, TRADEMARKS AND
GEOGRAPHICAL INDICATIONS**



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CHAPTER- I

Overview

Intellectual Property fuels the engine of prosperity, fosters invention and innovation, and is an intangible asset that plays a vital role in the socio-economic ecosystem. Its creation and protection is essential for the sustainable growth of the nation. Intellectual Property Rights (IPRs) provide protection to the creators and inventors for their intellectual assets in conformity with the public policy objectives of a country. IPRs are essential for the promotion of creation of new technologies, their protection, transfers, enforcement and dissemination. The "commodification of knowledge" has transformed the different IPR regimes across the world. Knowledge has become a "strategic asset" and its appropriate use can generate tremendous wealth. Properly designed IPRs, calibrated to the social priorities, therefore, act as a driving force of the industrial development of a nation.

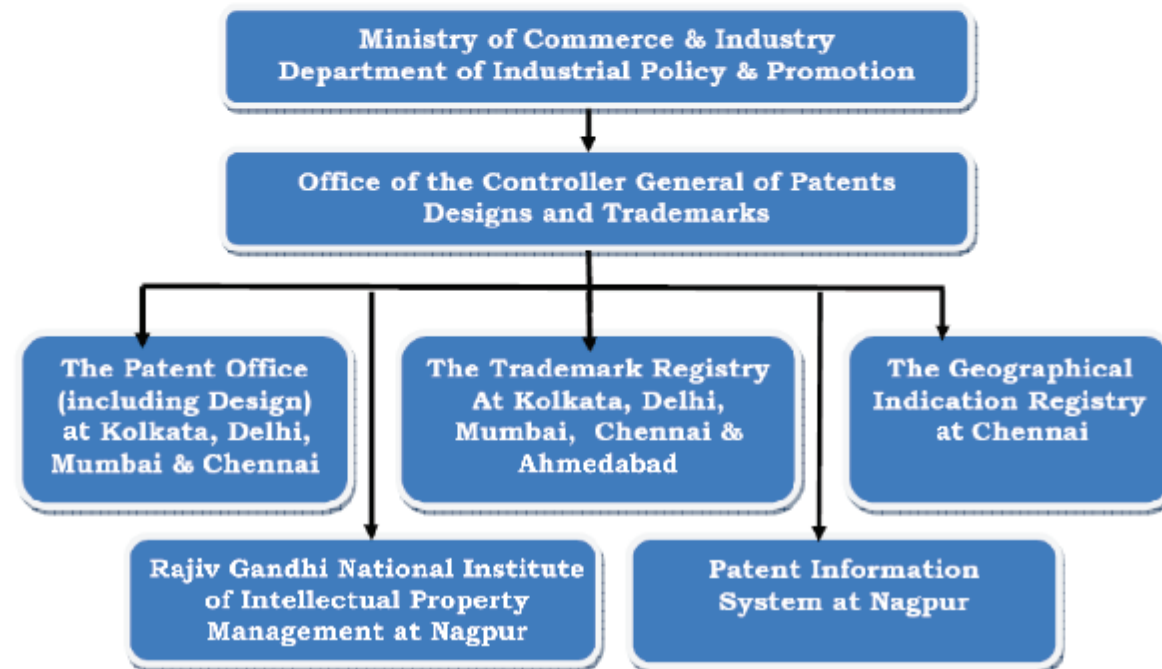
Over the past decade, India has shown remarkable ability in various fields of technology such as pharmaceuticals, information technology, biotechnology, nanotechnology, etc. India is gradually metamorphosing into an "innovation factory" by exploiting its "human capital". With this rapid growth in technology competency, India is predicted to emerge as a leader in the world economy.

Commensurate to this development, IPR Offices in India have been modernized by integration of modern infrastructure, mobilization of human resources, user friendly and simplified filing procedures, and use of state-of-the art technologies. The process of modernization is continuously being reviewed and renewed to achieve the maximum quality of service delivery by these Offices.

The Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications is a subordinate office of the Department of Industrial Policy & Promotion (DIPP) under the Ministry of Commerce & Industry, Government of India. Patents, Designs, Trade Marks & Geographical Indications laws are being administered by the Office of the Controller General. It administers the IP laws under its control in an effective manner to create an environment of just and balanced IP eco-system in the country. Moreover, the Patent Information System (PIS) and the Rajiv Gandhi National Institute of Intellectual Property Management (NIIPM) at Nagpur are also under the administrative control of the Controller General of Patents, Designs, Trade Marks and Geographical Indications.



Organizational chart of Intellectual Property Office is given below:



The details of the activities performed by various offices under the Office of the Controller General of Patents Designs & Trade Marks (CGPDTM) during the year under report are provided in the subsequent chapters of this report. The revenue and expenditure details of all the Offices under the O/o CGPDTM and other relevant statistics are also included. The updated laws, highlights of various functions and other useful information are available on the official web site (<http://www.ipindia.nic.in>).

(Chaitanya Prasad, IAS)
Controller General of Patents, Designs and Trade marks



CHAPTER- II

Trends in IPR - At a Glance

The Offices under the Controller General of Patents, Designs and Trademarks (CGPDTM) have registered an upward trend in filing of intellectual property applications. Consequently, the Office has witnessed an increase in generation of revenue. The details of these activities are illustrated below.

A. Patents: During 2012-13, 43,674 patent applications were filed. The Office witnessed an increase of 1.10% in filing as compared to the previous year. The trends of last five years in respect of Patent Applications filed and patents granted are given below:

Trend in Patent Applications

Year	2008-09	2009-10	2010-11	2011-12	2012-13
Filed	36812	34287	39400	43197	43674
Examined	10296	6069	11208	11031	12268
Granted	16061	6168	7509	4381	4126
Disposal of request for examination	17136	11339	12851	8488	9027

During 2012-13, the filing trend of applications shows a marginal improvement over the previous year. During this period, the Patent Office disposed off 9027 applications, out of which 4126 applications proceeded for grant of patents, 4544 were abandoned and 357 applications were refused after examination. The total number of patent applications examined shows an improvement of 11.21 per cent growth. The number of patents granted during the period of review shows minor decrease compared to the last year but the disposal of patent applications for which requests for examination have been received showed an increase of 6.4 per cent. In 2010-11, the working strength of examiners was 79, while at the end of 2011-12 it reached to 207 due to the recruitment of a large number of examiners. At the end of 2012-13, the total working strength of examiners was 201, however they could not contribute to the examination of applications as the newly recruited examiners underwent thorough institutional and on-the-job training in order to develop trained and expert human resources who will substantially contribute to the increase in examination of applications in the coming years. Also, during 2012-13, Patent Office further upgraded its internal processing systems through extensive computerization and automation, so as to facilitate faster and qualitative examination and other outputs. The website of the Office has been upgraded through the introduction of comprehensive e-filing systems and dynamic modules to assist the public to procure information and filing of their documents. The Patent Office embarked upon an ambitious project for integrating its search facilities through an integrated search platform.

B. Designs: During the year, 8337 design applications were filed, which shows a slight decrease as compared to the last year. However, 7252 designs were registered during the year as compared to 6590 during 2011-12. Similarly, the examination of design applications



also increased to 6776 in 2012-13 as compared to 6511 during 2011-12. The trends of the last five years are given below.

Trend in Design Applications

Year	2008-09	2009-10	2010-11	2011-12	2012-13
Filed	6557	6092	7589	8373	8337
Examined	6446	6266	6277	6511	6776
Registered	4772	6025	9206	6590	7252
Disposal of Applications	4897	6045	9221	6705	7300

C. Trademarks: In the year 2012-13, 194216 trademark applications were filed. As compared to the previous year there is an increase of about 5.79 % in the filing. The trends of the last five years are given below.

Trend in Trade Marks Applications

Year	2008-09	2009-10	2010-11	2011-12	2012-13
Filed	130172	141943	179317	183588	194216
Examined	105219	25875	205065	116263	202385
Registered	102257	67490	115472	51735	44361
Disposal of Applications	126540	76310	132507	57867	69736

D. Geographical Indications: Since 15th September 2003, a total number of 404 applications have been received till 31st March 2013. In the year 2012-13, 24 applications were filed and a total number of 21 Geographical Indications have been registered. The trends in GI applications filed and registered during the last five years are provided below.

Trend in GI Applications

Year	2008-09	2009-10	2010-11	2011-12	2012-13
Filed	44	40	27	148	24
Examined	21	46	32	37	30
Registered	45	14	29	23	21

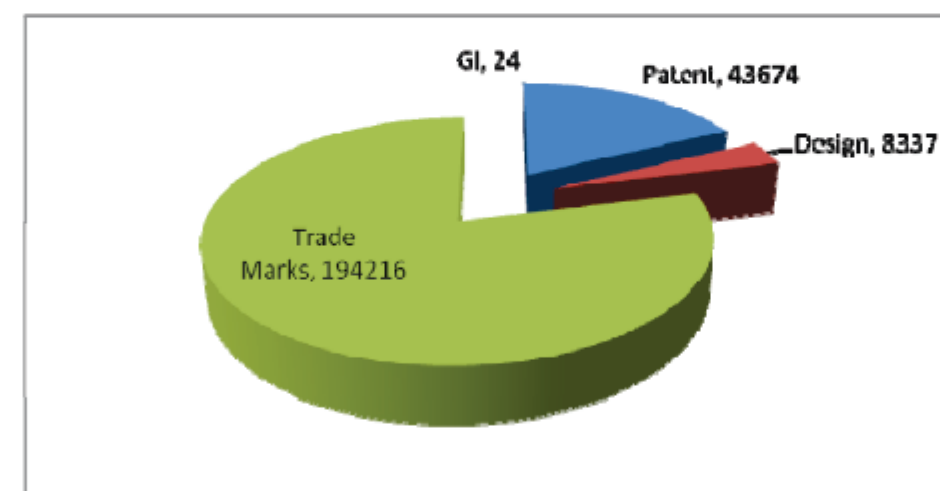
E. Trend of IPRs granted/ registered: A comparative trend of IPRs granted/ registered during the last 5 years is given below:

Comparative Trends of IPRs granted/registered (and disposed off)

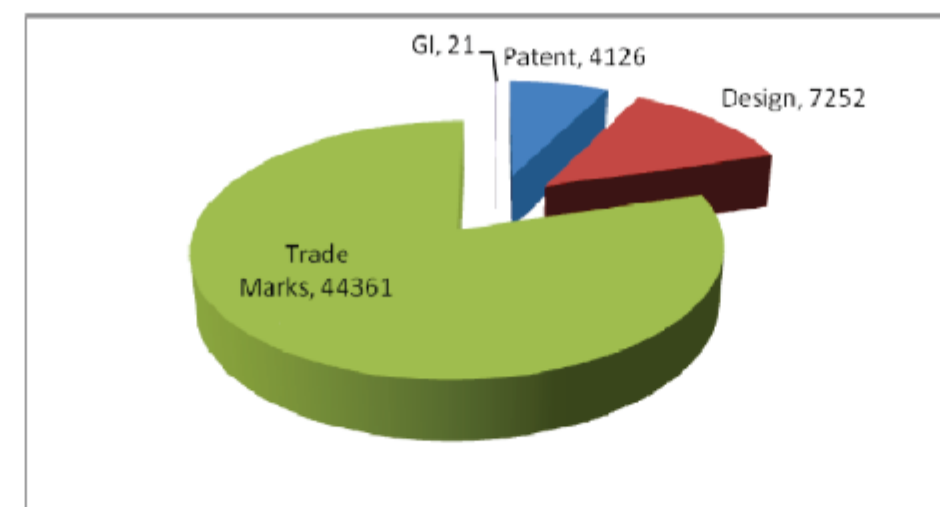
Year	2008-09	2009-10	2010-11	2011-12	2012-13
Patents	16061 (17136)	6168 (11339)	7509 (12851)	4381 (8488)	4126 (9027)
Designs	4772 (4897)	6025 (6045)	9206 (9221)	6590 (6705)	7252 (7300)
Trade Marks	102257 (126540)	67490 (76310)	115472 (132507)	51735 (57867)	44361 (69736)
G.I.R.	45	14	29	23	21



Number of IP applications filed in 2012-13



Number of IPRs Granted/ Registered in 2012-13



Top 5 Indian applicants for patents in the field of Information Technology

Sl. No.	Name of Companies	Applications filed
1	TATA CONSULTANCY SERVICES LIMITED	162
2	SAMSUNG INDIA SOFTWARE OPERATIONS PRIVATE LIMITED	135
3	INFOSYS	81
4	TEJAS NETWORKS LIMITED	40
5	HCL TECHNOLOGIES LIMITED	36

**Top 10 Indian Applicants for patents from Scientific and Research & Development Organizations.**

Sl. No.	Name of Scientific and Research & Development Organizations.	Applications filed
1	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	202
2	DEFENCE RESEARCH & DEVELOPMENT ORGANISATION	73
3	INDIAN COUNCIL OF AGRICULTURAL RESEARCH	68
4	HETERO RESEARCH FOUNDATION	62
5	DEPARTMENT OF BIOTECHNOLOGY, GOVERNMENT OF INDIA	28
6	AIRCRAFT UPGRADE RESEARCH & DESIGN CENTRE (AURDC)	23
7	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)	15
8	INDIAN SPACE RESEARCH ORGANISATION	14
9	INDIAN COUNCIL OF MEDICAL RESEARCH	14
10	INTERNATIONAL ADVANCED RESEARCH CENTRE FOR POWDER METALLURGY AND NEW MATERIALS (ARCI)	13

Top 10 Indian Applicants for Patents from Institutes and Universities

Sl. No.	Name of Institutes/Universities	Applications filed
1	INDIAN INSTITUTE OF TECHNOLOGY (Collective)	205
2	AMITY UNIVERSITY	140
3	INDIAN INSTITUTE OF SCIENCE	31
4	TAMIL NADU AGRICULTURAL UNIVERSITY	16
5	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)	15
6	M S RAMAIAH SCHOOL OF ADVANCED STUDIES	13
7	NATIONAL INSTITUTE OF IMMUNOLOGY	12
7	PARUL INSTITUTE OF ENGINEERING AND TECHNOLOGY	12
7	THE ENERGY AND RESOURCES INSTITUTE (TERI)	12
8	CENTRAL POWER RESEARCH INSTITUTE	11
9	NATIONAL INSTITUTE OF TECHNOLOGY (Collective)	10
9	G.H.R. LABS AND RESEARCH CENTRE	10
9	AMRITA VISWAVIDYAPEETHAM UNIVERSITY	10
9	CENTRE FOR MATERIALS FOR ELECTRONICS TECHNOLOGY	10
10	NATIONAL INSTITUTE OF OCEAN TECHNOLOGY	9
10	UNIVERSITY OF CALCUTTA	9
10	JAWAHARLAL NEHRU CENTRE FOR ADVANCED SCIENTIFIC RESEARCH	9

**Top 10 Foreign Applicants**

Sl. NO.	Name of Organisation	Number of Applications
1	QUALCOMM INCORPORATED	1034
2	KONINKLIJKE PHILIPS ELECTRONICS N.V.	647
3	TELEFONAKTIEBOLAGET LM ERICSSON	413
4	BASF SE	343
5	GENERAL ELECTRIC COMPANY	342
6	SIEMENS AKTIENGESELLSCHAFT	318
7	ROBERT BOSCH GMBH	297
8	SONY CORPORATION	276
9	SHARP KABUSHIKI KAISHA	260
10	PANASONIC CORPORATION	251

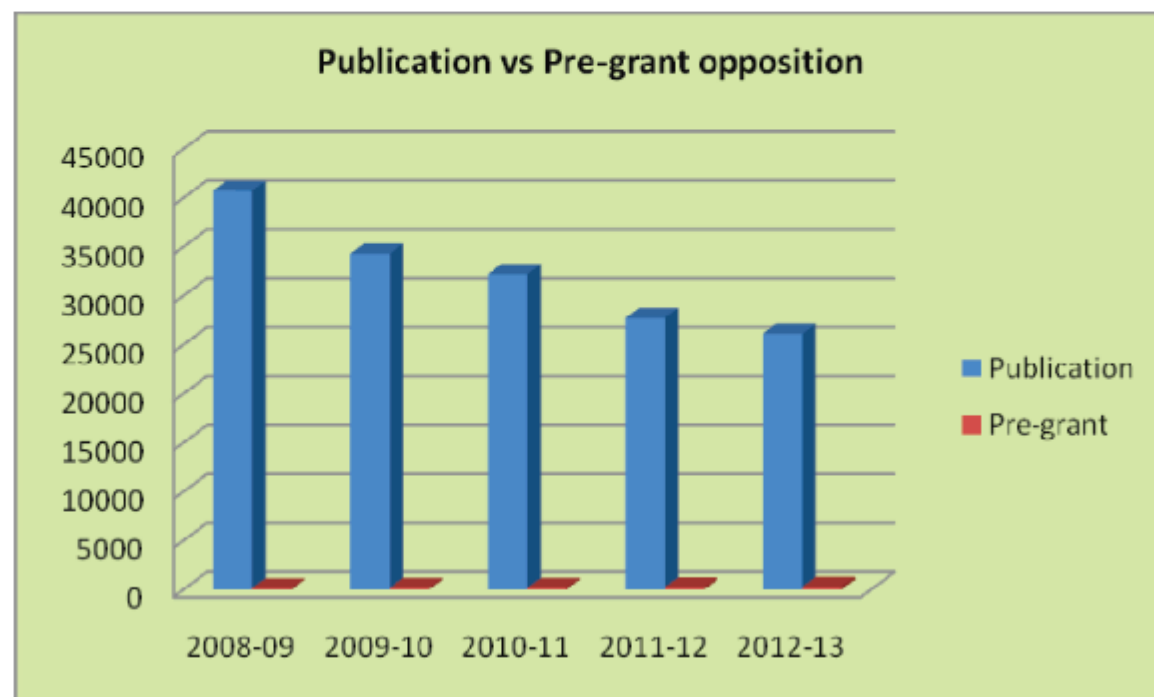
Top 5 Indian Patentees

Sl. NO.	Name of Organization	Number of Applications
1	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	101
2	SAMSUNG INDIA SOFTWARE OPERATIONS PVT. LTD.	72
3	BHARAT HEAVY ELECTRICALS LIMITED	42
4	TATA STEEL LIMITED	35
5	HINDUSTAN UNILEVER LIMITED	33

Top 5 Foreign Resident Patentees

Sl. No.	Applicant	Patents granted
1	QUALCOMM INCORPORATED	117
2	GM GLOBAL TECHNOLOGY OPERATIONS INC.	87
3	SIEMENS AKTIENGESELLSCHAFT	42
4	SAMSUNG ELECTRONICS CO. LTD	41
5	HONDA MOTOR CO. LTD	39
5	KONINKLIJKE PHILIPS ELECTRONICS N.V.	39

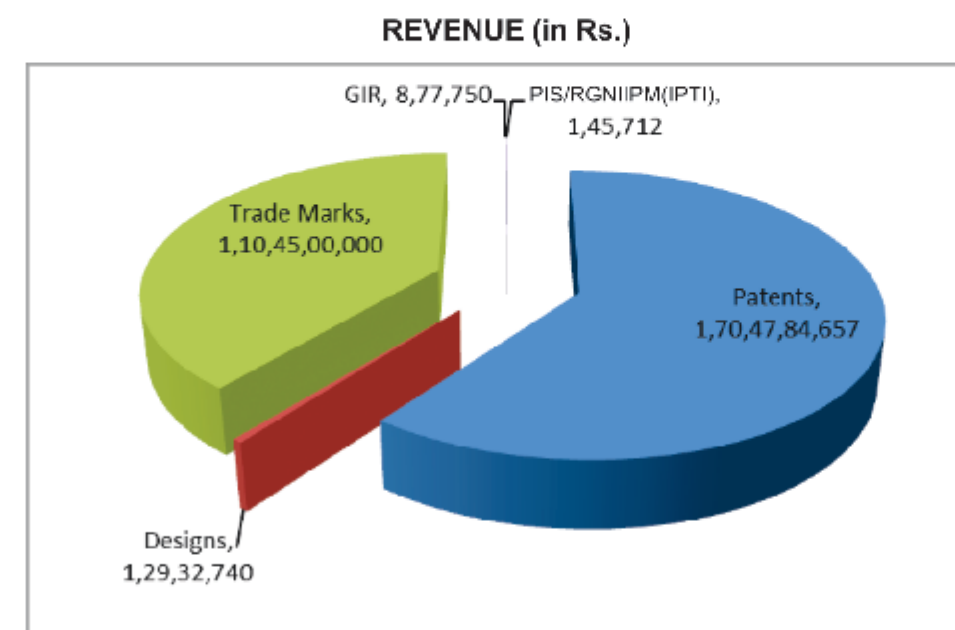
F. Publication and pre-grant opposition: During the reporting year, 26159 patent applications were published under section 11A and 262 pre-grant oppositions were filed under section 25(1) of the Patents Act 1970, which is about 1 % of the published applications. The graphical view of the applications published and pre-grant oppositions filed are given below.



G. Revenue & Expenditure: The offices under the CGPDTM have always been revenue surplus offices every year. During the year 2012-13, the total revenue generated was Rs. 282.32 crores, which is 4.85% higher than that of the previous year, while total non-plan expenditure was **Rs. 36.69 Crores** leaving a revenue surplus of **Rs. 245.63 crore**. The Patent Office has generated a total revenue of **Rs.171.77 crore** (Patents **Rs.170.48 crore** & Designs **Rs. 1.29 crore**), the Trade Marks Registry **Rs 110.45 crore**, GIR **Rs. 0.088 Crore** and PIS & RGNIIPM **Rs 0.0145 crore**. The revenue and expenditure details of Intellectual Property (IP) administration are given below.

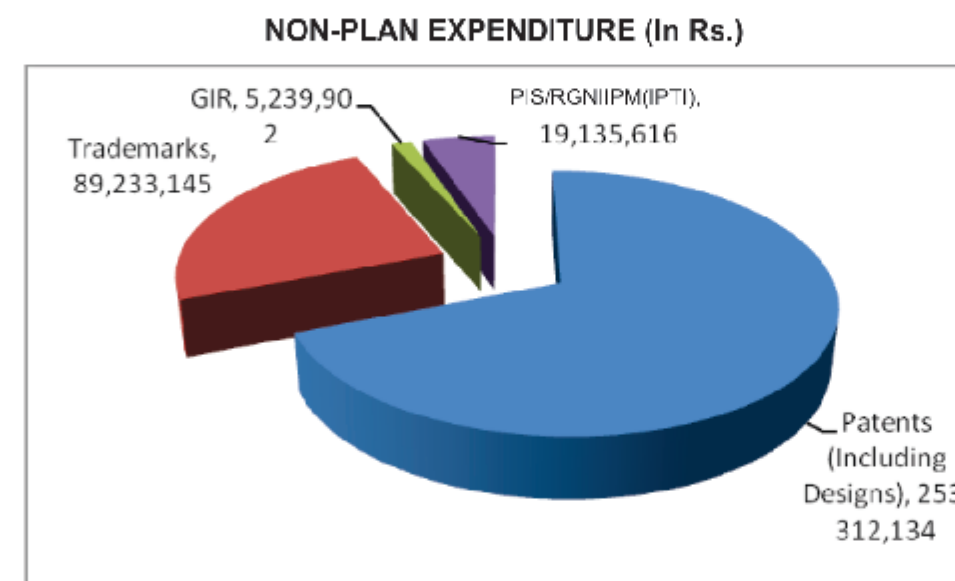
(i) Comparison of the Revenue generated during the Year 2011-2012 and 2012-13

Year	2011-2012 (Rs.)	2012-13 (Rs)
Patents	164,40,23,224	170,47,84,657
Designs	1,26,11,650	1,29,32,740
Trade Marks	103,53,00,000	110,45,00,000
GIR	48,082,65	8,77,750
PIS/RGNIIPM(IPTI)	6,43,000	1,45,712
Total	269,25,77,874	282,32,40,859



(ii) Comparison of Non-Plan Expenditure for the Year 2011-2012 and 2012-13

Year	2011-2012 (Rs.)	2012-13 (Rs)
Patents (Including Designs)	24,69,87,683	25,33,12,134
Trademarks	8,10,48,895	8,92,33,145
GIR	48,03,677	52,39,902
PIS/RGNIIPM(IPTI)	1,64,89,441	1,91,35,616
Total	34,93,29,696	36,69,20,797





CHAPTER- III

Public Service Delivery - Efficiency & Transparency

In the post-globalized world of IPR, perhaps the most remarkable feature is the growing consciousness among the people regarding IPRs and their impacts upon the society. Commensurate with the growth of public demand for access to the knowledge surrounding IPR administration, several initiatives were undertaken by the Intellectual Property Office to enhance the efficiency and transparency of its working so as to make its working more open to the public gaze. With the rapid growth of information technology, the working of IP Offices as well as public delivery system has been migrated to the IT-enabled environment. During the year under report, steps have been taken to further upgrade the already existing system for online filing of applications and update all IP records to benefit the IP-users(stakeholders) and to facilitate the retrieval of data from the IP Offices. Also, for delivery of better public services, the internal IT systems of the IP Offices are being continuously enhanced and the databases being augmented resulting in faster and better delivery of public services.

Right to information

The IP Offices are fully committed to implement the policy objectives of Right to Information Act 2005 and work in conformity with the legislative intent and the mandate of the RTI Act for proactively providing information to the public in order to achieve maximum possible transparency in the functioning of these Offices.

Patents

The Patent System is a carefully crafted bargain that rewards an inventor in lieu of his contribution towards the society. Without the presence of a patent system, the inventor will not be encouraged to disclose his invention to public and may prefer to keep it as a trade secret, which may result in innovative sluggishness, thereby adversely affecting the prosperity of a nation.

The Patent Office requires highly trained officials for examination and further processing of Patent Applications. The backbone of the patent system is its examiners, who are, by the mandate of the Patents Act, vested with the duty of examining inventions described in the patent specifications vis-à-vis their novelty, inventive steps, industrial applicability and other patentability requirements.

In the recent past, the Patent Office has recruited a good number of examiners to cope with the increasing filing of patent applications. These newly recruited Examiners were subjected to rigorous orientation and institutional and on-the-job training program in three phases.



The Controllers of Patents and Designs in the Patent Office work with the delegated power of the CGPDTM and discharge quasi-judicial functions. Judicial training programs were organised at regular intervals to train the Controllers of Patents and Designs in collaboration with the National Law University, Delhi (NLUD) at its campus in Dwarka, New Delhi. The training was imparted by sitting and retired Judges of the District Courts and High Court of Delhi as well as by distinguished legal luminaries. The training program included, among other facets of law, the aspects of natural justice, administrative law, constitutional law and interpretation of statute.

With a view to maintain uniformity among Offices and achieve transparency in examination processes, the Office has developed and finalized two guidelines, namely (1) Guidelines For Processing Of Patent Applications Relating To Traditional Knowledge And Biological Material, and (2) Guidelines For Examination Of Biotechnology Applications. Still further, Guidelines related to examination of patent applications in the fields of Computer Related Inventions and Pharmaceuticals are being developed.

The Indian Patent Office was recognised as an International Searching and Preliminary Examining Authority. To operationalize its functions, steps have been taken to amend the Patent Rules and to develop necessary infrastructure.

The Patent Office also introduced the Comprehensive Online Patent Filing services on 15th December 2012, wherein, in addition to online filing of New Applications, subsequent filings have also been integrated. This facility was inaugurated by Shri Saurabh Chandra IAS, Secretary, Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India.



In an effort to simplify the process of filing of PCT National Phase Applications, the IPO, in coordination with the International Bureau (IB) of the World Intellectual Property Organization (WIPO), has acquired online access to the PCT International Applications and related documents available with the IB. This has resulted in more efficient usage of the valuable resources of IPO and reduced errors in data entry thereby obviated the need for corrections in many cases. This has simplified the procedure to file national applications in India and reduced the burden of the applicants.



Designs

The Designs Wing is functioning from the Patent Office Kolkata where the examination and registration of design applications is done, however the receiving and filing facility for such applications are provided at all branch offices. An initiative was undertaken during the reporting year to digitize and upload all the registered design since April 1997 in order to provide better public service.

Trademarks

The functions of the Trade Marks Registry were re-organised and the existing staff was allocated proportionately. Copies of office orders for re-organising the TMR office were put up on the website.

The examination of trademark applications continued to be centralized and conducted at the Trade Marks Registry IPO Mumbai. Allotment of applications for examination is made automatically through the system in order of their seniority and examination reports are moved to any of the Supervising Examiners automatically through the system for their approval. As such, there is no human intervention in selecting any case for examination or approval of examination report.

A special drive was set-up to dispose off contested matters in trademarks wherein parties to proceedings have entered into amicable settlement or the contesting party has withdrawn its opposition to a trademark application or application for cancellation of a registered trademark, as the case may be. Another special drive was set-up to dispose off requests for recordal of post registration changes in registered trademarks. Many old cases were disposed off under these drives.

In order to achieve complete transparency in the Trade Marks Registry, the complete details of pending Trade Mark Applications & Registered Trademarks, including scanned copies of documents submitted therein, prosecution history, examination report, copy of the application, copy of the Trade Mark certificate, opposition details etc. are made available to the public through the official website www.ipindia.nic.in free of cost.

The issuance of trademark registration certificates was developed as an electronic system, which included printing and dispatch of certificates in appropriate cases centrally from the Trade Marks Registry, Mumbai.

A tool for online correction of clerical errors in the data entry of trademark applications was made available to public, wherein the applicant or authorized agent of the applicant of a trademark application can make a request for corrections of errors in data entry of that application, upload supporting document and keep track of his application.

The Trade Marks System was made more effective and user friendly. The details of trademark applications as well as those of registered trademarks were opened to public, thereby bringing transparency and encouraging competition due to ready available of trademarks data to the public.



Geographical Indications

The number of applications received for registration of Authorised Users was quite high and recorded a huge increase. The Registry started receiving applications for registration of authorised users in 2009 but the total number of applications received was only **145** prior to the reporting year. During 2012-13, special steps were taken to attract authorised user applications by conducting awareness programs and consequently, **1070** applications for authorised user registration were received during the reporting year. Further, during the reporting year, **107** authorised users were registered.

CHAPTER- IV

Patents

1. INTRODUCTION:

This chapter presents the 41st report, under section 155 of the Patents Act 1970, about the activities performed by the Patent Office during the year 2012-13. The Patent Office is geographically divided and located at Kolkata, Chennai, Mumbai & Delhi whereas Patent Office, Kolkata is the Head Office. The Patent Office administers the law concerning protection of inventions in the country by way of grant of limited monopoly rights to the inventors or their assignees or legal successors. The Patents Act 1970 governs the grant of patents. The paragraphs given below provide an outline of the major activities of the Patent office as executed under the Patents Act and Rules.

2. PATENT APPLICATIONS :

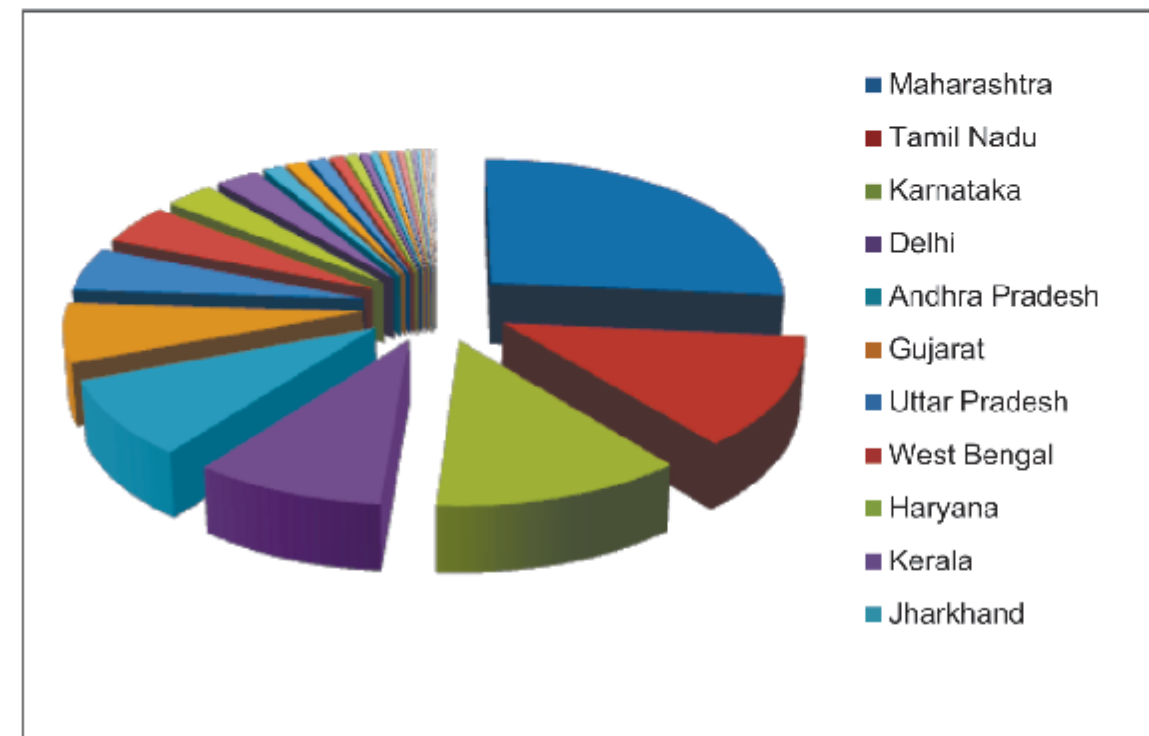
The number of applications for patents filed in 2012-13 was **43,674** while in 2011-12 the figure was **43197**, which is an increase of about **1.10%**. The filing of applications in Chemical, Drug, Food, Mechanical, Computer/Electronics, Biotechnology fields show a modest growth, whereas in the Electrical field, a downward trend is noticed. The details of figures of the trend in applications, segregated in different fields, are shown in Appendix- E.

(a) Applications filed by Indian Applicants

Out of the total number of 43674 applications, the number of applications filed by Indian applicants was **9911**, which shows about 11% growth compared to the previous year, wherein the corresponding number was **8921**. However, the number of applications filed by foreign applicants filed during the year (33763) has shown a decrease of 1.5% as compared to the 34276 applications filed during 2011-12. The number of applications filed by Indian Applicants was about **22.69 %** of the total number of applications filed during the reporting year as compared to 20.65% during 2011-12.

Out of the applications filed by Indian applicants, Maharashtra continued to lead the filing this year as well and accounted for the maximum number, followed by Tamil Nadu, Karnataka, Delhi, Andhra Pradesh, Gujarat, Uttar Pradesh, West Bengal etc. The State / Union Territory wise break-up is as shown in brackets: Maharashtra (2540), Tamil Nadu (1212), Karnataka (1167), Delhi (890), Andhra Pradesh (844), Gujarat (645), Uttar Pradesh (478), West Bengal (441), Haryana (287), Kerala (257), Jharkhand (115), Madhya Pradesh (111), Punjab (107), Rajasthan (78), Assam (67), Uttaranchal (50), Bihar (46), Orissa (44), Himachal Pradesh(40), etc.

Ordinary Applications (State-wise)



(b) Top 5 Indian applicants for patents in the field of Information Technology

Sl. No.	Name of Companies	Applications filed
1.	TATA CONSULTANCY SERVICES LIMITED	162
2.	SAMSUNG INDIA SOFTWARE OPERATIONS PRIVATE LIMITED	135
3.	INFOSYS	81
4.	TEJAS NETWORKS LIMITED	40
5.	HCL TECHNOLOGIES LIMITED	36

In the field of Information technology, TCS has occupied the top place in the reporting year, while INFOSYS occupied the top place during the previous year. Samsung India continued to occupy the second place in the table this year too.

**Top 10 Indian Applicants for Patents from Scientific and Research & Development Organizations.**

Sl. No.	Name of Scientific and Research & Development Organizations.	Applications filed
1	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	202
2	DEFENCE RESEARCH & DEVELOPMENT ORGANISATION	73
3	INDIAN COUNCIL OF AGRICULTURAL RESEARCH	68
4	HETERO RESEARCH FOUNDATION	62
5	DEPARTMENT OF BIOTECHNOLOGY, GOVERNMENT OF INDIA	28
6	AIRCRAFT UPGRADE RESEARCH & DESIGN CENTRE (AURDC)	23
7	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)	15
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In this category, CSIR continued to occupy the top position with marginal increase in the number of applications. However, DRDO, which occupied the 3rd place in the previous year, showed an upward trend and occupied 2nd position this year, whereas ICAR, which occupied 2nd position last year slipped to 3rd position in the reporting year.

Top 10 Indian Applicants for Patents from Institutes and Universities

Sl. No.	Name of Institutes/Universities	Applications filed
1	INDIAN INSTITUTE OF TECHNOLOGY (Collective)	205
2	AMITY UNIVERSITY	140
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7	PARUL INSTITUTE OF ENGINEERING AND TECHNOLOGY	12
7	THE ENERGY AND RESOURCES INSTITUTE (TERI)	12



8	CENTRAL POWER RESEARCH INSTITUTE	11
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9	AMRITA VISWAVIDYAPEETHAM UNIVERSITY	10
9	CENTRE FOR MATERIALS FOR ELECTRONICS TECHNOLOGY	10
10	NATIONAL INSTITUTE OF OCEAN TECHNOLOGY	9
10	UNIVERSITY OF CALCUTTA	9
10	JAWAHARLAL NEHRU CENTRE FOR ADVANCED SCIENTIFIC RESEARCH	9

This year too, the IITs and AMITY University continued to occupy the first two positions. However, Amity University recorded about 23% growth in filing as compared to previous year, whereas there was only a marginal growth of around 2% for IITs as compared to the previous year. However, the Indian Institute of Science has shown a remarkable growth this year. Last year, the Institute filed only 14 applications whereas this year, it has filed 31 applications, thereby showing an upward trend of 121.42% and it occupied 3rd position in ranking of institutes and universities.

(e) Applications filed by foreign applicants**i. Convention Applications**

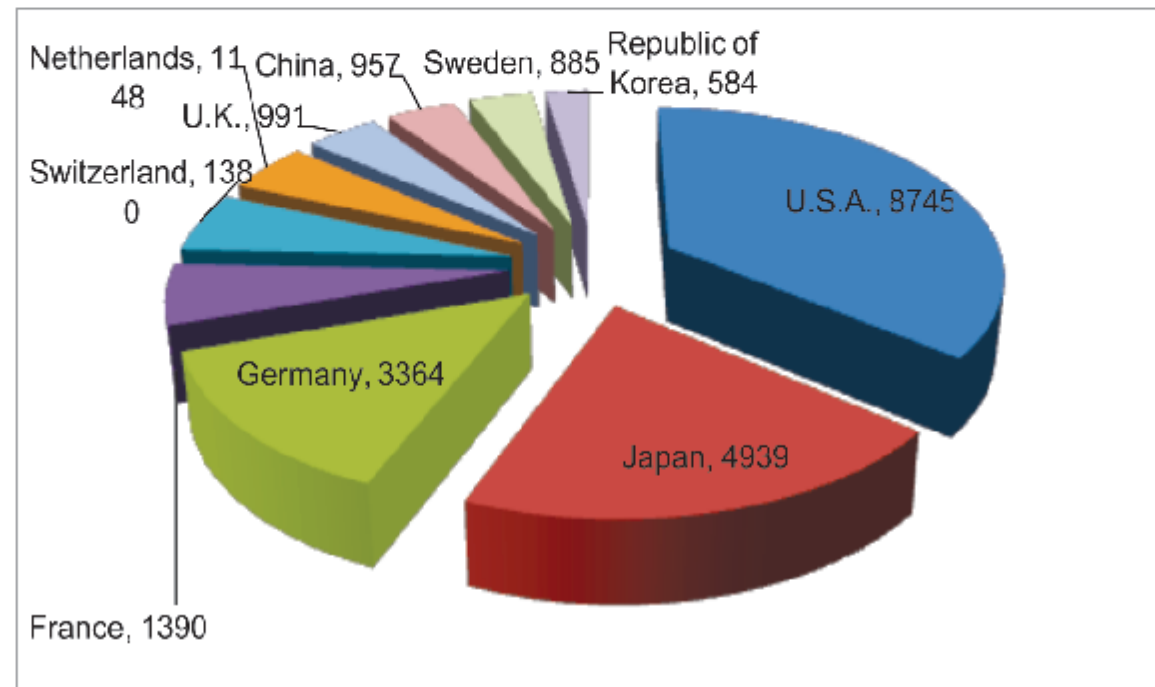
Number of convention applications filed was **4215**, showing a minor decrease as compared to previous year's 4295.

ii. PCT National Phase Applications:

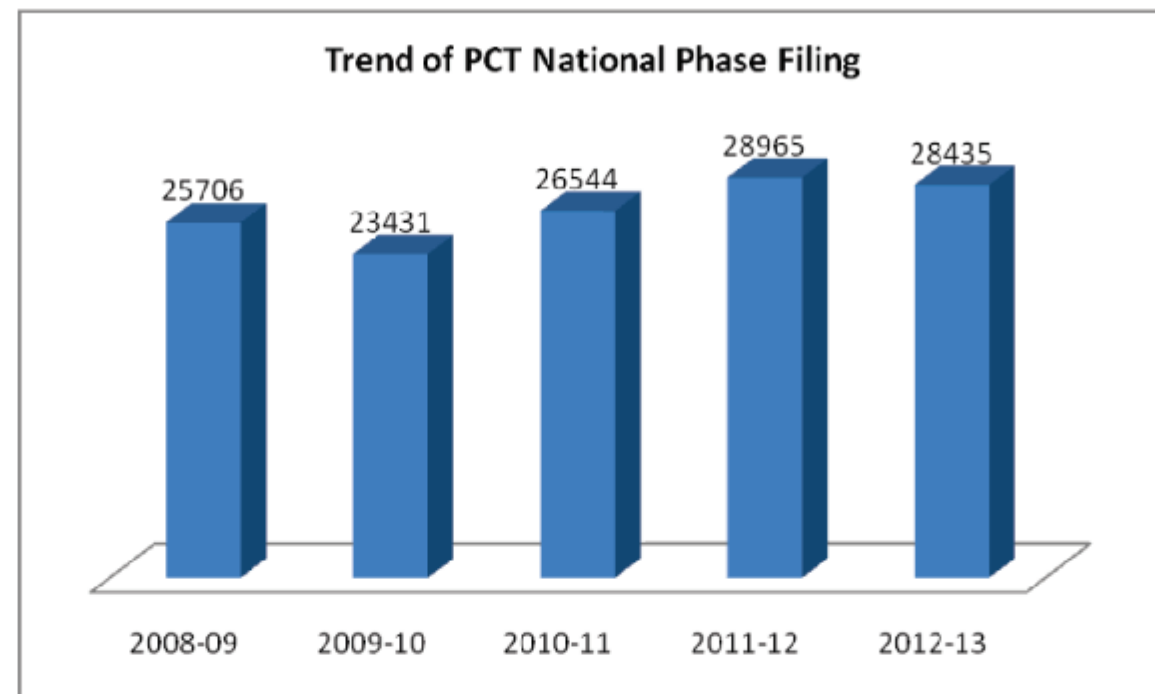
The majority of foreign applications were filed through the PCT National Phase route. The number of such applications filed during the reporting year was **28435**, which is a minor decrease in comparison with the previous year (**28965**). The United States of America led with the maximum number of applications followed by Japan, Germany, France, Switzerland, Netherlands, Republic of China, United Kingdom, Sweden, Republic of Korea etc. The country wise break-up of figures was as shown in brackets: USA (**8745**), Japan (**4939**), Germany (**3364**), France (**1390**), Switzerland (**1380**), Netherlands (**1148**), United Kingdom (**991**), Republic of China (**957**), Sweden (**885**), Republic of Korea (**584**), Italy (**534**), Canada (**438**), Denmark (**335**), Australia (**325**), Belgium (**321**), Finland (**321**), Israel (**285**), Austria (**252**), Spain (**203**), Norway (**136**), etc.



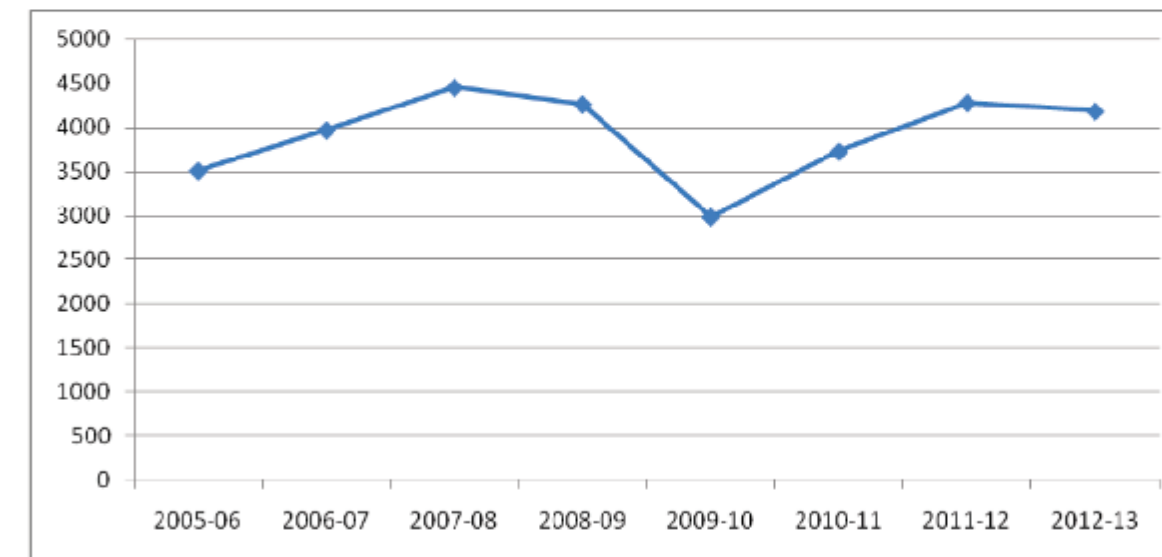
Top ten applicants for PCT National Phase Applications (Country-wise)



Trend of PCT National Phase Filing



TREND OF CONVENTION APPLICATIONS FOR LAST FEW YEARS



iii. Top 10 foreign resident applicants

The following table provides a list of top 10 foreign resident applicants who filed patent applications during 2012-13. It is observed that Qualcomm Incorporated topped the list followed by Koninklijke Philips Electronics N.V., Sony Corporation and TELEFONAKTIEBOLAGET LM ERICSSON etc.

Top 10 Foreign Residents Applicants

Sl. NO.	Name of Organisation	Number of Applications
1	QUALCOMM INCORPORATED	1034
2	KONINKLIJKE PHILIPS ELECTRONICS N.V.	647
3	TELEFONAKTIEBOLAGET LM ERICSSON	413
4	BASF SE	343
5	GENERAL ELECTRIC COMPANY	342
6	SIEMENS AKTIENGESELLSCHAFT	318
7	ROBERT BOSCH GMBH	297
8	SONY CORPORATION	276
9	SHARP KABUSHIKI KAISHA	260
10	PANASONIC CORPORATION	251



Filing details of applications for patents during 2012-13, received through various routes and classified according to the country and state of origin, are shown in **Appendix 'B'**.

The number of applications for patents received from Indian residents and non-residents through various routes, during the period from 2003-2004 to 2012-13 is shown in **Appendix 'C'**.

A table showing the distribution of applications filed subject wise in Chemical, Electrical, Mechanical, General fields etc. during the period from 2008-09 to 2012-13 is shown in **Appendix- 'E' (and 'E1' for 2012-13 for other fields)**.

3. PATENTS GRANTED AND PATENTS IN FORCE

Total number of patents granted during the year was **4126** out of which **716** were granted to Indian applicants. The number of patents in force was **43920** as on 31st March 2013, out of which **8308** patents belonged to Indians. Out of the total granted patents, **749** patents were granted on applications relating to Mechanical, **1289** to Chemicals, **344** to Drugs or Medicines, **228** to Electrical and **37** to Food.

The number of applications filed, number of requests for examination received, applications deemed to have been abandoned and applications on which patents were granted and the number of patents in force from the year 2002-03 to 2012-13 is shown in **Appendix 'D'**.

Number of Patents granted during the last five years i.e. from 2008-2009 to 2012-13 under various fields of inventions are shown in **Appendix 'F' and 'F1'**.

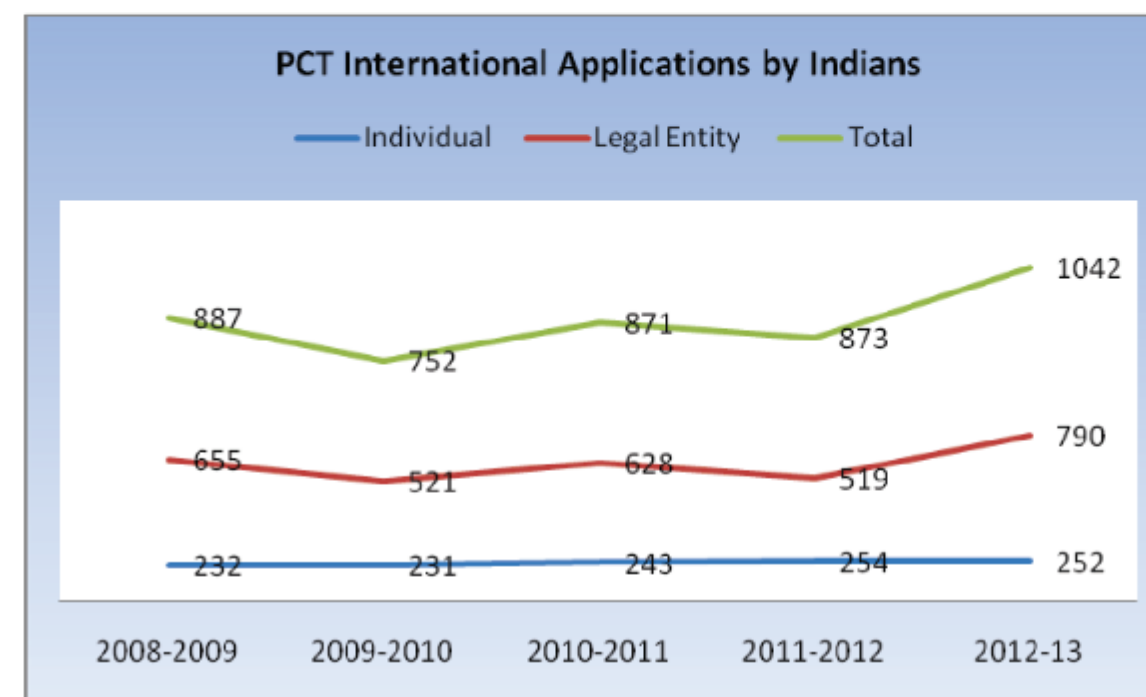
4. PCT INTERNATIONAL APPLICATIONS FILED BY INDIAN APPLICANTS

During the reporting year, the total number of international applications filed by Indian applicants using PCT system in Patent office as Receiving Office was 1042, which has shown a substantial increase of 32% in filing as compared to 873 in the previous year. This shows a remarkably high use of international System under Patent Cooperation Treaty (PCT) by Indian applicants/inventors to protect their inventions abroad. Statistics of filing of PCT international applications for the last five years is given below (these applications do not include international applications that are directly filed by Indian applicants in the International Bureau of WIPO):

Year	Individual	Legal Entity	Total
2008-2009	232	655	887
2009-2010	231	521	752
2010-2011	243	628	871
2011-2012	254	519	873
2012-2013	252	790	1042



Trend of International applications for the last five years



Major contributors towards the PCT international applications during the year were Hetero Research Foundation, Ineda Systems Pvt. Limited, Mylan Laboratories Limited, TVS Motors Company Limited, Tata Steel Limited, Tega Industries Limited, Natco Pharma Limited, and Dr. Reddys Laboratory Limited.

5. Miscellaneous proceedings under the Patents Act & Rules

(a) Inventions in the field of Atomic Energy: 78 applications were referred to the Department of Atomic Energy during the period for review under section 4 of the Patents Act 1970, out of which 42 applications were allowed to proceed under the normal course of official action during the year, 29 applications are still pending with the Department of Atomic Energy for its opinion and 7 applications were refused by the Department of Atomic Energy and hence attracted Section 4 of Patents Act, 1970.

(b) Publication of Patent applications under section 11A: During the year, 26159 applications were published u/s 11A, including 1413 applications for early publication.

The year wise details regarding the number of patent applications published are given below:



Year	2008-09	2009-10	2010-11	2011-12	2012-13	Total
Publication u/s 11 A	39821	33328	32213	26422	24746	131784
Early Publication	928	977	1153	1331	1413	4389
Total	40749	34305	33366	27753	26159	136173

(c) Pre-grant Opposition [under Section 25(1)]: During the year, **262** oppositions by way of representations were received under this section. Out of these, **34** pre-grant oppositions were disposed off during the year.

(d) Post-grant Opposition [under Section 25(2)]: 14 post-grant oppositions were filed during the year. **07** post-grant oppositions were disposed off during the year and **162** post grant oppositions remained pending for disposal.

(e) Secrecy direction (under Section 35): During the year, **33** patent applications were referred to DRDO. **12** applications remained pending with DRDO and **21** applications were cleared by the Ministry of Defence to proceed in the normal course of action.

(f) Permission (under Section 39): **3690** applications requesting permission for filing applications outside India were filed, out of which **3681** were allowed.

(g) Restoration of lapsed Patents (under Section 60): **342** applications for restoration of patents were received and **181** applications were restored.

(h) Assignment, mortgage, license etc. (under Section 68 and 69): **2098** cases were received for registration of documents, out of which **1685** were disposed off during the reporting year.

(i) Working of Patents (Under Section 146): The Patent Office received **27946** Form-27 during the reporting year, of which **6201** were shown to be working.

	2009-10	2010-11	2011-12	2012-13
Patents in force	37334	39594	39989	43920
Form-27 received	24009	34112	27825	27946
Reported as working	4189	6777	7431	6201



(j) Compulsory license (under Section 84, Section 92 & 92-A): One application for compulsory license was received during the reporting year.

(k) Revocation of patent (under Section 66): In exercise of the powers under section 66 of the Act, the Central Government revoked Patent No. 252093 granted to M/s Avesthagen Limited under section 66 of the Patents Act, 1970 as the same was found to be prejudicial to the public.

(l) Information (Under Section 153): The Patent Office received **541** requests during the year for supply of information relating to patents under various provisions of the Act, as provided in rule **134** of the Patents Rules 2003.

(m) Duplicate Patents (Under Section 154): **16** requests were received and all **16** were disposed off.

(n) Registration of Patent agents: Number of new registrations during the year was **05**. Total number of registered patent agents as on 31st March, 2013 was **1584**.

6. Revenue and Expenditure

The Patent Office generated a revenue of **Rs. 170.48 crore** by way of fees on various proceedings under the Act and Rules. During the year, the corresponding expenditure (including Design Administration) was **Rs. 25.33 Crores**. The details of revenue by way of collection of fees on patents are shown in **APPENDIX-G**.

7. General information

The Scientific & Technical Libraries of the Patent Office at Kolkata and its branches at Mumbai, Delhi and Chennai provided facilities to the public for consultation and reference work. The inventors of different research and industrial organizations and other members of the public as well as the research scholars of different universities increasingly availed the facilities.

Presently, the Patent Office, in addition to CD-ROMS, Books and Journals, subscribes to scientific and technical e-journals. About 3,347 persons visited the libraries of the Patent Office to conduct searches through the patent specifications and other publications of the Patent Offices in India and abroad. The search rooms and libraries of these offices were also appropriately utilized by the scientists/technologists etc.

Members of the public also availed the free online internet search facility provided by the Patent Office.

**8. Information under the Right to Information Act, 2005**

During the year, 286 requests were received for providing information under the RTI Act, and appropriate action was taken on all the requests as per the time lines provided under the Act.

APPENDIX "A (1)"**Subject wise distribution of working strength total of Examiners:**

Sl. No.	Subject	No. of Examiners
1	Biochemistry	09
2	Biotechnology	14
3	Biomedical Engg.	08
4	Chemistry	42
5	Civil Engg.	06
6	Computer & IT Engg.	23
7	Electrical & Electronics	41
8	Mechanical	22
9	Metallurgical	08
10	Microbiology	10
11	Physics	05
12	Polymer	07
13	Textile	06
	TOTAL	201

**APPENDIX "B"**

**APPLICATIONS FOR PATENT FILED IN
THE YEAR 2012-13 AS AGAINST
2011-12 CLASSIFIED ACCORDING TO COUNTRY / STATE OF ORIGIN**

State/Union Territory	Ordinary		Convention		National Phase Application	
	2012-13	2011-12	2012-13	2011-12	2012-13	2011-12
Andhra Pradesh	844	610	4	0	31	
Arunachal Pradesh	1	3	0	0	0	19
Assam	67	13	0	0	0	0
Bihar	46	27	1	0	0	0
Chandigarh	31	29	0	0	0	0
Chattisgarh	25	12	0	0	0	0
Dadra & Nagar Haveli	6	5	0	0	0	0
Daman & Diu	4	1	0	0	0	0
Delhi	890	1040	6	0	34	26
Goa	23	14	0	0	0	0
Gujarat	645	376	1	0	12	5
Haryana	287	201	1	0	1	1
Himachal Pradesh	40	21	0	0	0	0
Jammu & Kashmir	35	15	0	0	0	0
Jharkhand	115	102	1	3	0	0
Karnataka	1167	869	11	4	30	20
Kerala	257	337	0	0	2	0
Madhya Pradesh	111	67	0	0	1	2
Maharashtra	2540	2643	4	4	146	123
Manipur	11	16	0	0	0	1
Meghalaya	6	8	0	0	1	0
Mizoram	2	1	0	0	0	0
Nagaland	18	12	0	0	0	0
Orissa	44	64	0	0	0	0
Pondicherry	7	11	0	0	2	0
Punjab	107	72	0	0	2	1
Rajasthan	78	61	0	0	0	1
Sikkim	4	4	0	0	0	0
Tamil Nadu	1212	1149	2	2	9	29
Tripura	12	7	0	0	0	0
Uttar Pradesh	478	389	0	1	4	0
Uttaranchal	50	55	0	0	0	0
West Bengal	441	443	0	1	1	0
Grand Total	9604	8678	31	15	276	228



APPENDIX-B contd.

COMMON WEALTH COUNTRIES

Country	Ordinary		Convention		National Phase Application	
	2012-13	2011-12	2012-13	2011-12	2012-13	2011-12
U.K.	19	17	65	45	991	1125
AUSTRALIA	2	3	10	9	325	318
CANADA	6	5	51	54	438	514
SRI LANKA	0	0	0	0	3	1
IRELAND	16	15	24	29	61	73
NEW ZEALAND	0	0	2	1	43	56
TOTAL	43	40	152	138	1861	2087

NORTH & SOUTH AMERICA

Country	Ordinary		Convention		National Phase Application	
	2012-13	2011-12	2012-13	2011-12	2012-13	2011-12
U.S.A.	479	335	1071	1128	8745	9137
Mexico	1	0	1	1	37	20
Brazil	1	0	10	15	60	67
Bermuda	4	1	1	0	10	11
Cayman Island	0	0	4	0	10	7
Virgin Islands	0	0	0	2	20	19
Cuba	0	0	0	0	6	5
Columbia	0	0	0	1	6	5
Argentina	0	2	2	4	4	4
Chile	0	0	1	0	15	10
Bahamas	1	1	0	0	3	7
Barbados	0	0	0	0	11	13
Peru	0	0	0	0	2	1
Aruba	1	0	0	0	2	0
Paraguay	0	0	0	0	7	0
Jamaica	0	0	3	0	2	0
British Virginia	1	0	1	0	2	0
ST. Vincent and The Grenadiens	0	0	0	0	2	0
Belize	1	0	0	0	0	0
TOTAL	489	339	1094	1151	8944	9306



APPENDIX-B contd.

EUROPE

Country	Ordinary		Convention		National Phase Application	
	2012-13	2011-12	2012-13	2011-12	2012-13	2011-12
Italy	4	12	113	152	534	548
Germany	82	90	650	679	3364	3405
Belgium	3	4	12	25	321	242
France	87	109	189	145	1390	1418
Spain	18	7	28	25	203	189
Switzerland	105	84	198	211	1380	1376
Finland	43	67	33	16	321	337
Austria	2	1	18	0	252	37
Netherlands	31	16	24	12	1148	1642
Sweden	19	11	15	10	885	872
Denmark	6	2	20	30	335	354
Portugal	0	0	0	1	16	9
Hungary	0	1	0	2	13	37
Luxembourg	0	1	3	8	82	74
Russia	1	1	3	6	81	64
Romania	0	0	0	0	3	1
Turkey	0	0	1	0	24	18
Slovenia	0	0	0	0	9	19
Norway	4	2	1	0	110	136
Cyprus	0	0	1	4	11	13
Poland	1	0	4	1	37	27
Monaco	0	0	0	0	1	2
Bulgaria	0	1	0	0	3	1
Ice Land	3	10	1	0	10	4
Czech Republic	2	0	2	1	12	17
Liechtenstein	1	0	8	13	11	12
Ukraine	0	0	2	1	5	8
Slovakia	0	1	0	1	5	6
Greece	0	0	0	0	14	11
British Isles	0	3	4	0	1	0
Estonia	0	0	0	0	5	0
Gibraltar	0	0	0	0	2	3
Latvia	0	0	0	0	2	4
Belarus	0	6	0	0	2	0
Channel Island	0	0	0	0	2	1
Croatia	0	0	0	0	6	0
Other European Countries	0	0	0	0	8	0
TOTAL	412	429	1330	1343	10608	10887



APPENDIX-B contd.

AFRICA

Country	Ordinary		Convention		National Phase Application	
	2012-13	2011-12	2012-13	2011-12	2012-13	2011-12
South Africa	0	1	3	1	61	69
Mauritius	3	0	1	1	0	2
Seychelles	4	3	0	0	5	4
Swaziland	1	0	2	0	5	10
Kenya	0	0	1	0	0	2
Egypt	0	0	0	0	1	3
Tunish	0	0	0	0	3	0
Tanzania	1	0	0	0	0	0
Algeria	0	0	0	0	2	0
Gabon	0	0	0	0	1	0
Nigeria	0	0	0	0	1	0
Burkina Faso	0	0	0	0	1	0
Malta	0	0	0	0	7	9
TOTAL	9	4	7	2	87	99



ASIA

Country	Ordinary		Convention		National Phase Application	
	2012-13	2011-12	2012-13	2011-12	2012-13	2011-12
Japan	59	75	1286	1294	4939	3980
Republic of Korea	42	0	106	0	584	0
China	7	15	58	58	957	1084
Israel	1	1	17	23	285	321
Taiwan	54	81	116	127	26	43
Indonesia	1	1	0	1	3	0
Vietnam	0	0	0	0	2	2
Singapore	8	7	6	4	56	69
Malaysia	4	2	4	1	32	61
U.A.E.	5	3	0	0	3	3
Nepal	1	0	0	0	2	0
Thailand	0	1	0	1	12	6
Oman	1	2	0	0	0	0
Hongkong(China)	3	1	6	5	7	6
Saudi Arabia	0	0	0	0	13	20
Chinese Taipei	0	1	0	1	1	1
Azerbaijan	0	0	0	0	2	0
Yemen	0	0	0	0	1	0
Afghanistan	0	1	0	0	2	3
Jordan	0	0	0	0	1	0
Pakistan	0	0	0	2	1	0
Kuwait	0	0	0	0	1	0
Iran	0	0	0	0	1	1
Bangladesh	0	0	0	0	1	0
Democratic People's Republic of Korea	0	0	0	0	1	0
Bhutan	2	0	0	0	0	0
Turkmenistan	2	0	0	0	0	0
Qatar	0	0	0	0	1	0
Samoa	1	0	2	0	1	0
Total	191	191	1601	1517	6935	5600
GRAND TOTAL	10748	9709	4215	4295	28711	29193



APPENDIX - 'C'

**APPLICATIONS FILED BY RESIDENTS AND NON-RESIDENTS
THROUGH VARIOUS ROUTES FOR LAST 10 YEARS**

Applicants	2003-04	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13
	2	3	4	5	6	7	8	9	10	11
Residents	3218	3630	4521	5314	6040	6161	7044	8312	8921	9911
Non Residents										
Ordinary	1678	3165	1008	693	834	681	826	816	1031	1144
Convention	-	-	3509	3969	4453	4264	2986	3728	4280	4184
National Phase Applications under PCT	7717	10671	15467	19768	23891	25706	23431	26544	28965	28435
GRAND TOTAL	12613	17466	24505	28940	35218	36812	34287	39400	43197	43674



APPENDIX-"D"

**MISCELLANEOUS INFORMATION RELATING TO PATENT
DURING THE PERIOD FROM 2002-2003 TO 2012-2013**

Year	No. of Application filed	Number of requests for examination	No. of applications deemed to have been abandoned due to non-filing of complete specification Sec. 9(1)	No. of applications deemed to have been abandoned due to non-compliance Under Sec. 21(1)	Number of Patents Granted		No. of patents in force	
					Indian	Foreign	Indian	Foreign
1	2	3	4	5	6	7	8	9
2002-2003	11466		290	1633	494	885	1479	6519
2003-2004	12613	12362	933	1695	945	1524	2075	4331
2004-2005	17466	19001	267	775	764	1147	2200	4357
2005-2006	24505	21926	414	894	1396	2924	4486	11933
2006-2007	28940	20645	694	1121	1907	5632	3473	13593
2007-2008	35218	22146	1066	479	3173	12089	7966	21722
2008-2009	36812	30595	888	1075	2541	13520	6158	24664
2009-2010	34287	28653	2720	5171	1725	4443	6781	30553
2010-2011	39400	31493	185	5186	1273	6236	7301	32293
2011-2012	43197	33811	698	3800	690	3682	7545	32444
2012-2013	43674	36247	361	4559	716	3410	8308	35612



APPENDIX -E

**NUMBER OF PATENT APPLICATIONS FILED FROM 2008-09 TO 2012-2013
UNDER VARIOUS FIELDS OF INVENTIONS**

Year	Chemical	Drug	Food	Electrical	Mechanical	Computer/ Electronics	Bio- technology	General Engineering (See App- E1)	Other fields	Total
2008-2009	5884	3672	340	2319	6360	7063	1844	2946	6384	36812
2009-2010	6014	3070	276	2376	6775	7646	1303	885	5942	34287
2010-2011	6911	3526	315	2719	7782	9594	1497	1017	6039	39400
2011-2012	6698	2762	294	4160	9716	4225	788	822	13732	43197
2012-2013	6812	2954	452	3568	10198	4424	832	1561	12873	43674

APPENDIX -E 1

**NUMBER OF PATENT APPLICATIONS FILED DURING 2012-13
UNDER VARIOUS, OTHER AND NEW FIELDS OF INVENTIONS**

Field of Invention	Bio- Medical	Bio- Chemistry	Communication	Physics	Civil	Textile	Metallurgy/ Material Science	Agriculture Engineering	Polymer Science/Technology	Micro Biology	Agrochemical	Traditional Knowledge BIO/CHEM/MECH
	* I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F
2012- 2013	183/870	75/291	605/3558	411/2182	160/498	104/452	85/509	103/87	135/1290	113/434	113/373	I=70/115/0=185 F=36/19/02=57

* I = Indian, F = Foreign
TOTAL APPENDIX-E 1:- 12873



APPENDIX-F

**NUMBER OF PATENTS GRANTED FROM 2008-09 TO 2012-2013
UNDER VARIOUS FIELDS OF INVENTIONS**

Year	Chemical	Drug	Food	Electrical	Mechanical	Computer / Electronics	Biotechnology	General Engineering (See App- F- 1)	Other fields	Total
2008-2009	2376	1207	97	1140	3242	1913	1157	1318	3611	16061
2009-2010	1420	530	72	404	1024	1195	449	273	801	6168
2010-2011	1899	596	84	394	1458	892	165	350	1668	7509
2011-2012	1168	282	21	228	888	584	309	153	748	4381
2012-2013	1289	344	37	188	749	510	144	121	744	4126

APPENDIX -F1

**NUMBER OF PATENT APPLICATIONS GRANTED DURING 2012-2013
UNDER VARIOUS OTHER AND NEW FIELDS OF INVENTIONS**

Field of Invention	Bio - Medical	Bio- Chemistry	Communication	Physics	Civil	Textiles	Metallurgy/M aterial Science	Agriculture Engineering	Polymer Science/Te chnology	Agrochemical/Microbiolog y
	* I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F
2012-2013	0/11	1/16	21/252	7/58	3/31	5/56	11/42	3/1	12/157	5/25

* I = Indian, F = Foreign
TOTAL APPENDIX-F1:- 744



APPENDIX-"G"

FEES RECEIVED DURING 2011-2012 IN RESPECT OF VARIOUS PROCEEDINGS UNDER THE ACT AND THE RULES

Sl. No.	Fees collected in respect of	Total amount received (Rs)
1	New Application For Patent With Provisional /Complete Specification	771599000
2	Complete After Provisional Specification - Form 2	8339200
3	Time Extension In Form 4 For Renewal Of Patent/Due Fee For New Granted Patent/Delay in Filing of Form 5	2826300
4	Application For Post Dating	507000
5	Substitution/Change Of Applicant - Form 6	5797500
6	Request To Proceed In The Name Of Survivors/Other Parties	2000
7	Notice Of Opposition - Form 7	96000
8	Notice For Attending Hearing - No Form	42000
9	Mention Of Inventor As Such In A Patent - Form 8	744500
10	Request For Early Publication - Form 9	7852500
11	Renewal Of Patent from 3 rd year to 20th Year	462759500
12	Application For Amendment Of Patent - Form 10	3000
13	Amendment Of Application Before Grant - Form 13	11333000
14	Amendment Of Application After Grant - Form 13	118000
15	Changing Name/Address/Nationality/Address For Service Form 13	8980800
16	Restoration Of Patent - Form 15	645000
17	Additional Fee For Restoration	1458000
18	Offer To Surrender A Patent	8000
19	Withdrawal Of Application	1179000
20	For Entry In The Register Of Patent - Form 16	7620000
21	For Alteration Of Entry In The Patent Register	1026200
22	For Entry Of Additional Address For Service	36000
23	Application For Compulsory License - Form 17	36000
24	Request For Examination After 18 months Publication - Form 18	340090000
25	Request For Express Examination - Form 18	2281500
26	Termination Of Compulsory License - Form 21	6000
27	Registration As a Patent Agent - Form 22	14000
28	Request For Appearing In The Agent Exam	46000
29	Continuance Of Agent Name In The Register - 1st Year	3500
30	Continuance Of Agent Name In The Register - From 2nd Year	813500
31	Duplicate certificate For Patent Agent	2000
32	Restoration Of Agent Name in The Register - Form 23	46000
33	Correction Of Clerical Errors	195000
34	Application For Review Of Decision Of Controller Form 24	85000
35	Permission For Applying Patent Outside India - Form 25	8592010
36	Application For Duplicate Patent(LP)	46000
37	Supply Of Certified Copies	12432000
38	For Certifying Office Copies, Printed Each	8000
39	Request For Inspection Of Register	462400
40	Request For Information	534000
41	Form Of Authorisation Of Patent Agent - Form 26	4000
42	Petition For Delay In Filing Priority Documents/For Conditioning Irregularity/Conditioning Delay	26238000
43	Supply Of Photocopies Of Documents	208272
44	Transmittal Fee For Intl Application	5446000



45	Preparation Of Certified Copy Of Priority Document	2631000
46	Statement Of Working Of The Patented Invention - Form 27	193000
47	Notice Of Opposition	22500
48	Application For Revision Of Terms & Conditions Of License	6000
49	Notice To Attend Hearing	18000
50	Written & Reply Statement	2500
51	Miscellaneous	10018676
52	Non Revenue	1326690
53	Right to Information	4609
54	TOTAL	170,47,84,657



CHAPTER- V

Designs

1. INTRODUCTION:

The Designs Act 2000 was made effective from 11th May 2001, repealing the earlier Act of 1911. This Act, with corresponding Designs Rules 2001, as amended by Design (amendment) Rules, 2008 which was made effective on 17th June, 2008, provides for the registration and protection of industrial designs as an element of intellectual property rights. These include extension of copyright during the existing registered designs and miscellaneous post-registration work including cancellation under section 19, rectification under section 31 and restoration under section 12, 13 and 14 under the prevailing Act.

An industrial design recognizes creation of features of new shape, configuration, surface pattern, ornamentations and composition of lines and colours, applied to articles to enhance their visual appeal.

The applications for registration of designs applied to articles are classified according to International Classification system (Locarno Classification, Third Schedule) as per Designs (amendment) Rules, 2008 for better search.

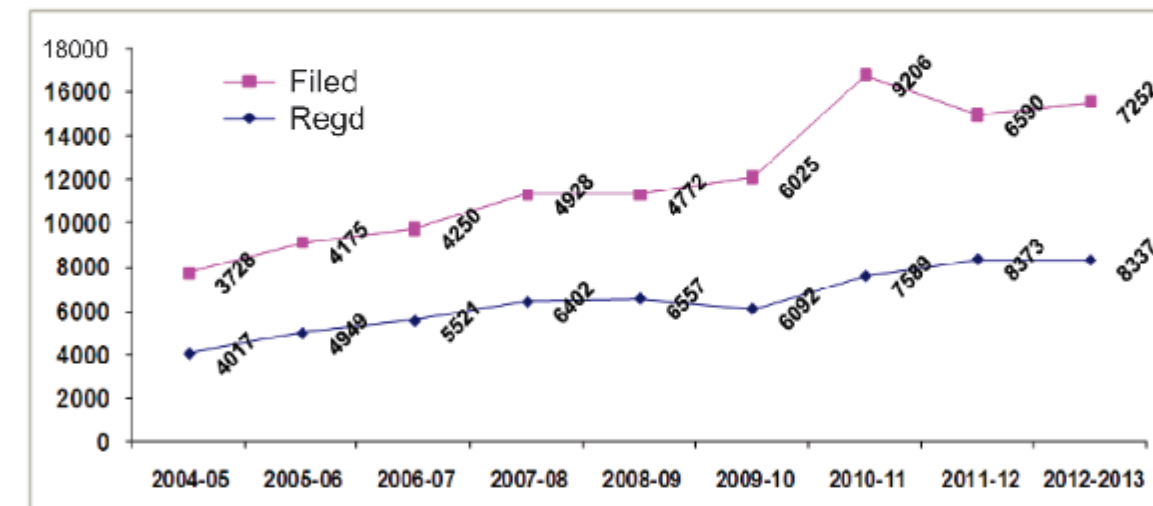
Various activities for comprehensive computerization of the Design Wing of the Patent Office have been initiated with the collaboration of NIC. Digitisation of design applications since 1997 is in progress and installation of auto generated application number in all offices at Kolkata, Delhi, Mumbai and Chennai and preparation of e-Register has already been established. The examination of design applications was started electronically through a design module from 1st April 2009. The application status for the same is made available electronically in the official website. However, e-filing of design applications and digitization of applications and provision for public search are still being developed. In order to generate awareness about design related Intellectual Property Rights, public awareness programmes were taken up and officers were sent as experts for workshops / symposia organized by different agencies.

1. Design Applications filed & Registered

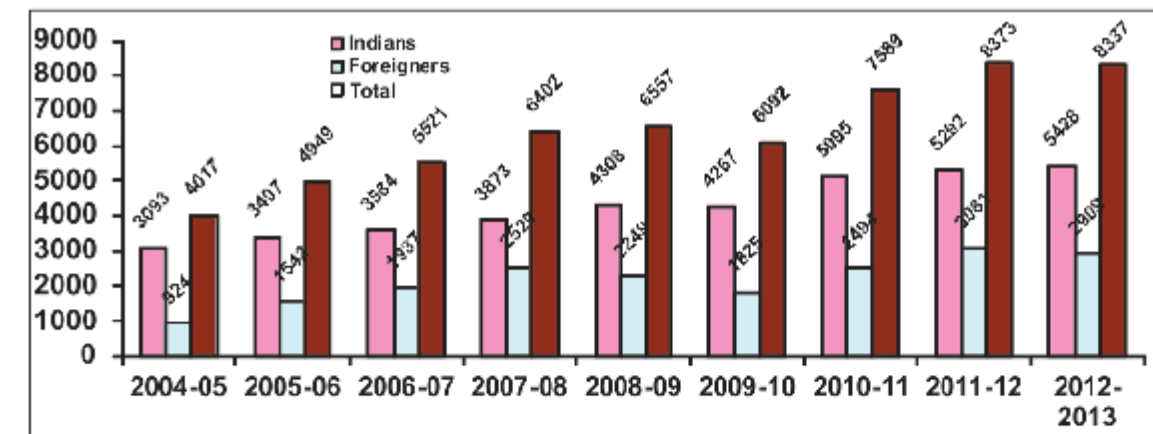
The number of applications filed for registration of designs during the year was 8337. Applicants in India filed 5428 applications while the remaining 2909 applications originated from abroad. This year also, the Indian applicants continued to dominate the filing of design applications for registration as compared to foreign applicants.



Design Applications Filed and Registered



Design Applications filed by Indians and Foreign Nationals





In the case of applications originating from abroad, the U.S.A. led with the maximum number of applications (886) followed by Germany 554, Japan 544, Switzerland 193, Netherlands 142, U.K. 133, Italy 117, France 108, Sweden 84, China 79, Republic of Korea 71, Finland 41, Czech Republic 37, Denmark 32, Belgium 29, Israel 25, Malaysia 21, Spain 20, Australia 18 & Brazil 18. There were 2909 applications claiming priority under the reciprocal arrangements between India and other convention countries.

The leading foreign companies were Microsoft Corporation (126), Man Truck & Bus AG (120), Koninklijke Philips Electronics N.V. (101), Honda Motor Co. Ltd (67), Yazaki Corporation (59), Dart Industries Inc. (46), Hindustan Unilever Limited (45), Colgate-Palmolive Company (26) & etc.

Similarly, leading Indian companies were Biba Apparels Pvt. Ltd (filed 273, registered 224), Ma Design India Private Ltd. (filed 226, registered 215), Crompton Greaves Limited (filed 180, registered 180), Godrej & Boyce Mfg. Co. Ltd. (filed 63, registered 59), Parry Murray & Co. Ltd., (filed 43, registered 43), Bajaj Auto Ltd. (filed 43, registered 36), Larsen & Toubro Limited (filed 37, registered 23), Yash Agarwal (filed 29, registered 28), Mr. Saurav Agarwal (filed 26, registered 18), HSIL Limited (filed 19, registered 17), etc.

3. Examination of design applications

All 8337 applications filed during the reporting year, along with 1463 pending applications, brought forward from the previous year were taken up for examination. Out of these (total 9800 applications), 6776 applications were examined, 3 applications were refused under the Designs Act and the Rules framed there under and 45 applications were abandoned. The number of designs registered during the year was 7252. Out of total registered designs, 4662 applications originated from India and the remaining 2590 were received from abroad. Total 2909 priority applications were filed during the reporting year. A total of 1209 applications remained pending for examination at the end of the year.

4. Extension of copyright [u/s 11(2)]:

During the year 2012-2013, 912 applications were received for extension of copyright for registered designs. Out of these, renewal for 759 registered designs for further 5 years was done during the year, whereas action was taken for rest of the cases.

67 applications for restoration of design were filed during the year, out of which, final orders have been issued in respect of 32 applications, whereas, appropriate action has been initiated for rest of the cases.

5. Miscellaneous proceedings

Cancellation of registered designs [u/s 19]: During the year, 57 applications were received for the cancellation of the registered designs for which 132 hearing were offered and orders were issued for 49 cases during the year. Rest of the applications are proceeding under the provisions of the Act.



Public Inspection [u/r 38]: The Register of Designs was inspected 66 times during the year.

Alteration of names and address etc. [u/r 31]: 1125 requests for alteration of name, address, and address for service were received during the year, out of which orders have been issued in 807 cases. For the rest of the cases, action has been initiated. Similarly, 54 requests for correction of clerical errors were received and all were disposed of during the year.

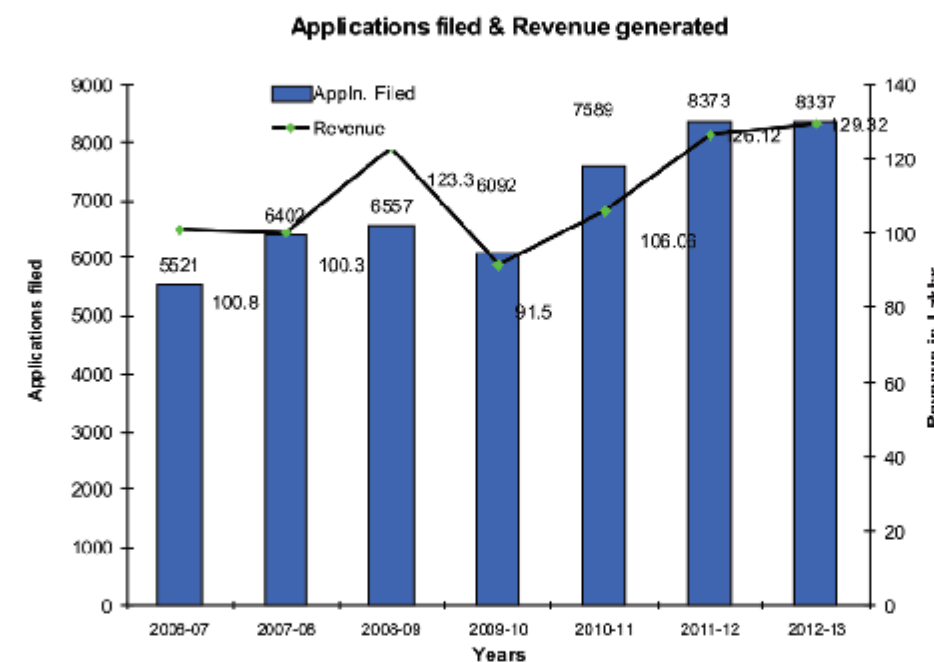
Certified copies under rule 41 and section 17(2): During the year, 601 requests were filed and 20 requests remained pending at the end of the year.

Assignment [u/s 30 & 30(3)]: 154 requests for assignment under section 30 & 30(3) of the Act were filed during the year. 108 cases were disposed off whereas the remaining requests are under process.

Rectification of Register of Designs [u/s 31]: 10 requests were made during the year for rectification of Register of Designs under section 31 and action was taken on all the applications. No opposition was made under Rule 40.

6. Revenue

The total revenue generated for the Patent Offices (Kolkata, Delhi, Mumbai & Chennai) during the year from various fees in respect of design applications and other proceedings under the Designs Act, 2000 and the Rules thereunder amounted to **Rs. 1,29,32,740.**





APPENDIX A

Revenue generated on designs during 2012-2013

Description of Documents	No.	Fees (Rs.)	Amount (Rs.)
Applications for registration of Designs under section 5 & 44 of the Designs Act, 2000 (including the Applications received in Delhi, Mumbai & Chennai Patent Offices). 3599 design applications have been filed in Kolkata Patent Office.	8337	1000	83,37,000
Applications to extend copyright under section 11(2)	912	2000	18,24,000
Restoration of lapsed design under section 12(2)	67	1000	67,000
Cancellation of Design under section 19	57	1500	85,500
Certified copy under section 26 and 17(2)	601	500	3,00,500
Miscellaneous other fees received under the Designs Act, 2000 & Design Rules, 2001 including Delhi, Mumbai & Chennai Patent Offices. The major fees deposited in the Kolkata Patent Office.			23,18,740
GRAND TOTAL			1,29,32,740



APPENDIX-B

TREND OF DESIGN APPLICATIONS FILED AND REGISTERED

Year	Filed	Registered
2004-05	4017	3728
2005-06	4949	4175
2006-07	5521	4250
2007-08	6402	4928
2008-09	6557	4772
2009-10	6092	6025
2010-11	7589	9206
2011-12	8373	6590
2012-13	8337	7252

APPENDIX- C

TREND OF DESIGN APPLICATIONS FILED AND REGISTERED BY ORIGIN

Year	Filed		Registered	
	Indian	Foreign	Indian	Foreign
2004-05	3093	924	3166	562
2005-06	3407	1542	3439	736
2006-07	3584	1937	2877	1373
2007-08	3873	2529	3026	1902
2008-09	4308	2249	2985	1787
2009-10	4267	1825	3552	2473
2010-11	5095	2494	6369	2837
2011-12	5292	3081	4162	2428
2012-13	5428	2909	4662	2590

Designs in force: The number of registered designs in force at the end of the reporting year was 42786.



CHAPTER- VI

Trademarks

1. INTRODUCTION

This chapter presents 54th annual report about the activities performed by the Trade Marks Registry under the Trade Marks Act, 1999 and Rules made there under for the year 2012-2013.

The purpose of the trade mark legislation is to provide for the registration and protection of trade marks for goods and services and the prevention of the use of fraudulent marks on merchandise in the country. The registration of a trade mark confers certain statutory rights on the Registered Proprietor which enables him to sue for infringement of the trade mark irrespective of whether or not the mark is used. This is in addition to the common law right to sue for passing off. The Trade Marks Registry administers the Trade Marks Act, 1999 and the rules framed there under. The Act and Rules came into force on 15th September 2003. The Head Office of the Registry is located at Mumbai and the branch offices are at Delhi, Kolkata, Chennai and Ahmedabad. With the growing awareness about IPR in general, and trade marks in particular in the country, the role and responsibilities of Trade Marks Registry have progressively increased. This role has further expanded with the introduction of protection of trade marks services, well known marks, collective marks, provision for multi-class filing etc. under the Trade Marks Act, 1999. The registry is also in the process of switching over to Web enabled services including e-filing of all TM forms and payment of fee thereof through payment gateway. The Registry is also entrusted with the responsibility to closely follow at the international level the deliberations of the WIPO Standing Committee on Trade Marks and provide inputs on emerging issues relating to protection of Domain Names and International Non-Proprietary Names. In addition to the above the Trade Marks Registry also undertakes activities relating to awareness generation in the field of IPR from time to time.

2. TREND OF ACTIVITIES DURING 2012-2013

The following table provides various activities performed by the Trade Marks Registry during the year 2012-2013. The filing trend of applications indicates that the number of applications filed for this year was more than the previous year. In comparative terms, there was an increase of 10628 applications over the previous year. The number of applications filed, examined and registered are given in Annex I.



S.No.	Activities	2011-2012	2012-2013
1.	Applications filed for Registration	1,83,588	1,94,216
2.	Number of Applications advertised in the Trade Marks Journal	44,770	74,871
3.	Number of trade marks registered	51,735	44,361
4.	Number of post examined applications disposed otherwise (by refusal, abandonment and withdrawal)	6,132	25,375
5.	No. of marks in respect of which registration was renewed	17,717	24,828
6.	No. of requests for recordal of post registration changes in registered trademarks (including assignment) disposed	3,150	14,078
7.	Certificates issued u/s.45(1) of the Copyright Act of 1983	2,809	1,284

3. TREND OF FILING OF TRADEMARK APPLICATIONS :

The trend of applications filed for registration of trade marks in India has shown a steady increase. In 2012-2013, the number of applications filed by Indians was 1,79,436 whereas applications originating from foreign applicants were 14,780.

TREND OF APPLICATIONS FILED FROM 2008-09 to 2012-13

Year	Indian Applicants	Foreign Applicants	Total
2008-09	1,19,371	10,801	1,30,172
2009-10	1,34,403	7,540	1,41,943
2010-11	1,67,701	11,616	1,79,317
2011-12	1,69,602	13,986	1,83,588
2012-13	1,79,436	14,780	1,94,216

**4. TREND OF APPLICATIONS FOR DIFFERENT TYPES OF TRADE MARKS:**

The table given below provides the trend in applications filed for different types of trade marks during the year 2012-13. It is observed that altogether 1,41,301 device mark type of applications were filed which is about 72.75% of the total filing and about 52,865 word mark type of trade mark applications were filed which is 27.25% of the total filing.

TRENDS IN APPLICATIONS FILED FOR DIFFERENT TYPES OF TRADE MARKS

Type of Marks	2011-12	2012-13
Device Marks	1,21,006	1,41,301
Word Mark	62,205	52,865
Number Marks	358	20
Letter Marks	19	10
Total	1,83,588	1,94,216

5. CLASS WISE FILING TREND:

The table given below provides the details of class wise trend of trade mark applications filed during the year 2012-13. As in the previous year, for this year also the largest number of applications received was in respect of goods in Class 5 (Pharmaceuticals, Veterinary and Sanitary Substances etc.)

STATEMENT SHOWING CLASS-WISE DISTRIBUTION OF APPLICATIONS FOR REGISTRATION OF TRADE MARKS

Class	Goods	Applications Filed	% of Total filing
1	Chemical products used in industry, science, photography, agriculture, horticulture, forestry, manures etc.	3004	1.55
2	Paints and Varnishes	1241	0.64
3	Perfumery, cosmetics etc.	6839	3.52
4	Industrial Oil and Greases (Other than edible oil)etc	984	0.51
5	Medicinal, Pharmaceuticals, Veterinary and Sanitary substances etc.	31942	16.45
6	Un-Wrought and partly-wrought common metal and their alloys etc.	2881	1.48



7	Machines and Mechanic Tools, Motors, etc.	4912	2.53
8	Hand Tools and Instruments etc.	809	0.42
9	Scientific, Nautical, Surveying and Electrical apparatus etc..	9419	4.85
10	Surgical, Medical, Dental and Veterinary Instruments, apparatus etc.	1917	0.99
11	Installation for Lighting, Heating etc.	4477	2.31
12	Vehicles and their parts, apparatus, Locomotion by land, air and water.	2567	1.32
13	Fire arms, ammunition and projectiles, etc.	236	0.12
14	Precious metals and their alloys, etc.	2022	1.04
15	Musical instruments (other than talking machines and wireless apparatus)	276	0.14
16	Paper and Paper Articles, Stationery, Printed Matters etc.	5067	2.61
17	Gutta Percha, India Rubber etc.	1867	0.96
18	Leather and Imitation of Leather etc.	1455	0.75
19	Building materials etc.	3513	1.81
20	Furniture, Mirrors etc.	1804	0.93
21	Small Domestic Utensils etc.	1984	1.02
22	Ropes, Strings etc.	429	0.22
23	Yarns and threads	447	0.23
24	Tissues (Piece goods) etc.	2984	1.54
25	Clothing including Boots, Shoes and Slippers	10498	5.41
26	Laces and embroidery, Ribbons and braids etc.	596	0.31
27	Carpets, rugs, mats etc.	412	0.21
28	Games and Playthings etc.	1135	0.58
29	Meat, Fish, Poultry etc.	4466	2.30
30	Coffee, Tea, Cocoa etc.	10248	5.28
31	Agricultural, Horticultural and Forestry Products and Grains not included in other classes	3612	1.86
32	Beer, Ale and Port, Mineral and Aerated Waters and Other Non-Alcoholic drinks not included in other classes	3683	1.90
33	Wines, Spirits and Liqueurs	1240	0.64
34	Tobacco, Raw or Manufactured, Smokers Articles, Matches	2046	1.05
35	Advertising, business management, business administration, office functions	15330	7.89
36	Insurance, financial affairs, monetary affairs, real estate affairs	4223	2.17
37	Building construction, repairs, installation services	4203	2.16
38	Telecommunications	2270	1.17
39	Transport, packaging and storage of goods travels arrangement	2304	1.19
40	Treatment of materials	887	0.46

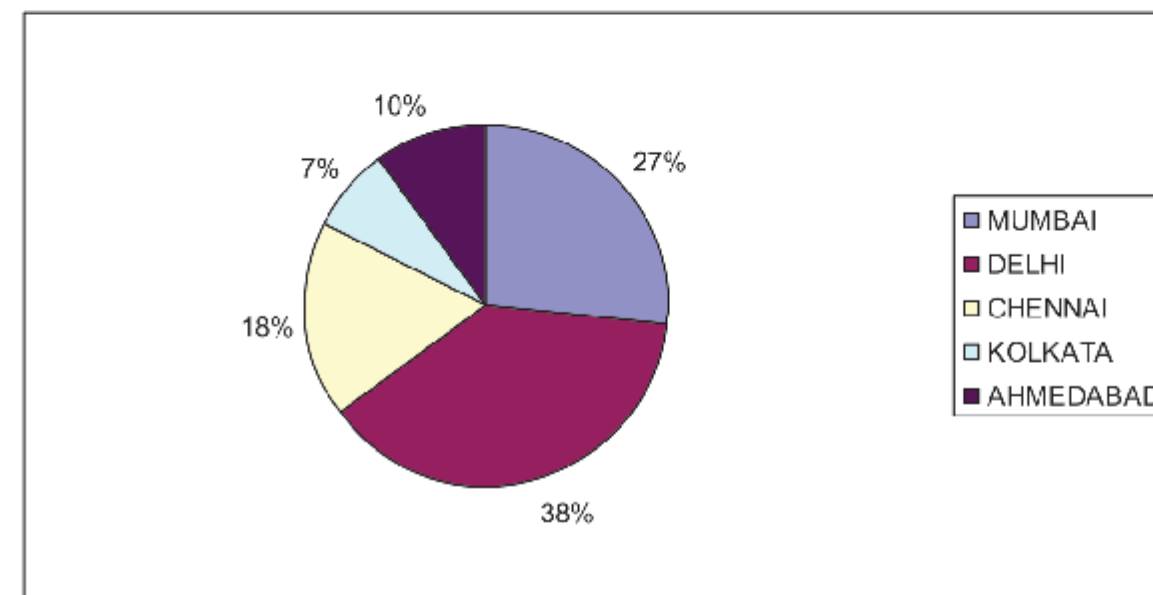


41	Education; providing of training, entertainment, sporting and cultural activities	10372	5.34
42	Scientific and technological services and research and design relating thereto, industrial analysis and research services; design and development of computer hardware and software	5316	2.74
43	Services for providing food and drink; temporary accommodation	5260	2.71
44	Medical services; veterinary services; hygienic and beauty care for human beings or animals; agriculture, horticulture and forestry services	3462	1.78
45	Legal services; security services for the protection of property and individuals; personal and social services rendered by others to meet the needs of individuals	1923	0.99
99	Multiple Classes	7654	3.94
	TOTAL	1,94,216	100.00



6. BRANCHWISE FILING TREND;;

During the reporting year, the maximum number of applications was filed at the Delhi branch of the Registry (74014) followed by the branches at Mumbai (51726) Chennai (34374), Ahmedabad (19564) and Kolkata (14538).



7. REGISTRATION OF TRADE MARKS AND OTHER ACTIVITIES;

During the year 2012-13, the total number of trademarks registered was 44,361 as against 51,735 marks registered during the preceding year. 25375 applications were also disposed off this year as refused, abandoned or withdrawn against 6132 applications so disposed during the preceding year.

The number of registered trademarks renewed during the year was 24828. 16115 requests for recordal of post registration changes in registered trademarks (including assignments) were disposed off during this year, against 3150 requests so disposed off during the preceding year.

Further, 1701 certificates were issued on request for use in legal proceedings or for obtaining registration abroad.

Under Section 45(1) of the Copyright Act, 1957, 1284 certificates were issued for registration of artistic work as copyright during the year 2012-13.

The Trade Marks Registry also advertised 74871 applications for registration of trade marks in the Trade Marks Journal as compared to 44770 applications during the preceding year. The trend of trademarks published in the Trade Marks Journal in the preceding five years is given in Annex II.



The Registry also dealt with opposition and rectification proceedings under the Trade Marks Act and Rules. 13101 Notices of Opposition and Rectification were received during this year. Out of these, 3240 Oppositions and applications for rectification of the register by cancelling or varying registrations were filed at the Head Office at Mumbai and the rest at the branch offices at Kolkata, Chennai, New Delhi and Ahmedabad. During the year, 7837 cases were disposed off as against 4200 cases disposed in the last year.

During the year, the number of requests received under the Right to Information Act, 2005 was 1307 and the number of requests disposed off was 1307.

8. CLASSWISE STATEMENT OF THE NUMBER OF TRADE MARKS REGISTERED

The following table provides the class wise statement of the number of trade marks registered during the year 2012-13. It is observed that 7015 trade marks were registered under class 5, which is 15.81% of the total registration, followed by class 35 which is 6.97%. However 1719 trade marks were registered in multiple classes is about 3.88% of total registered application.

CLASSWISE STATEMENT OF THE NUMBER OF TRADE MARKS REGISTERED

Class	Goods	Trade Marks Registered	% of Total filing
1	Chemical products used in industry, science, photography, agriculture, horticulture, forestry, manures etc	827	1.86
2	Paints and Varnishes	320	0.72
3	Perfumery, cosmetics etc	1298	2.93
4	Industrial Oil and Greases (Other than edible oil) etc	302	0.68
5	Medical, Pharmaceuticals, Veterinary and Sanitary substances etc.	7015	15.81
6	Un-Wrought and partly-wrought common metal and their alloys etc.	807	1.82
7	Machines and Mechanic Tools, Motors etc.	1260	2.84
8	Hand Tools and Instruments etc.	242	0.55
9	Scientific, Nautical, Surveying and Electrical apparatus etc.	2156	4.86
10	Surgical, Medical, Dental and Veterinary Instruments, apparatus etc.	574	1.29



11	Installation for Lighting, Heating etc.	952	2.15
12	Vehicles and their parts, apparatus, Locomotion by land, air and water	650	1.47
13	Fire arms, ammunition and projectiles, etc.	119	0.27
14	Precious metals and their alloys, etc.	592	1.13
15	Musical instruments (other than talking machines and wireless apparatus)	117	0.26
16	Paper and Paper Articles, Stationery, Printed Matters etc	1333	3.00
17	Gutta Percha, India Rubber etc.	565	1.27
18	Leather and Imitation of Leather etc.	433	0.98
19	Building materials etc.	881	1.99
20	Furniture, Mirrors etc,	458	1.03
21	Small Domestic Utensils etc.	515	1.16
22	Ropes, Strings etc.	174	0.39
23	Yarns and threads	170	0.38
24	Tissues (Piece goods etc.)	709	1.60
25	Clothing including Boots, Shoes and Slippers	1805	4.07
26	Laces and embroidery, Ribbons and braids etc.	191	0.43
27	Carpets, rugs, mats etc.	134	0.30
28	Games and Playthings etc.	289	0.65
29	Meat, Fish, Poultry etc.	823	1.86
30	Coffee, Tea, Cocoa etc.	1730	3.90
31	Agricultural, Horticultural and Forestry Products and Grains not included in other classes	873	1.97
32	Beer, Ale and Port, Mineral and Aerated Waters and Other Non-Alcoholic drinks not included in other classes	807	1.82
33	Wines, Spirits, and Liqueurs	322	0.73
34	Tobacco, Raw or Manufactured, Smokers Articles, Matches	430	0.97
35	Advertising, business management, business administration, office functions	3091	6.97



36	Insurance, financial affairs; monetary affairs, real estate affairs	1118	2.52
37	Building construction; repairs; installation services	1070	2.41
38	Telecommunications	638	1.44
39	Transport, packaging and storage of goods, travel arrangement	634	1.43
40	Treatment of materials	263	0.59
41	Education; providing of training, entertainment ; sporting and cultural activities	2290	5.16
42	Scientific and technological services and research and design relating thereto, industrial analysis and research services, design and development of computer hardware and software	1701	3.83
43	Services for providing food and drink, temporary accommodation	970	2.19
44	Medical services; veterinary services; hygienic and beauty care for human beings or animals; agriculture, horticulture and forestry services	583	1.31
45	Legal services; security services for the protection of property and individuals; personal and social services rendered by others to meet the needs of individuals	411	0.93
99	Multiple classes	1719	3.88
	Total	44361	100.00

**9. REVENUE AND EXPENDITURE**

The Trade Marks Registry generated revenue of 110.45 crores during the year 2012-13 as compared to the revenue of Rs. 103.53 crores of the previous year.

The expenditure incurred during this year was Rs. 8.92 crores as against Rs. 8.10 crores incurred during the previous year.

Income and Expenditure statement for last 5 years

Sl. No.	Year	Revenue (Rs. In crores)	Expenditure (Rs. In crores)
1	2008-09	69.15	8.91
2	2009-10	71.60	4.61
3	2010-11	86.15	6.98
4	2011-12	103.53	8.10
5	2012-13	110.45	8.92

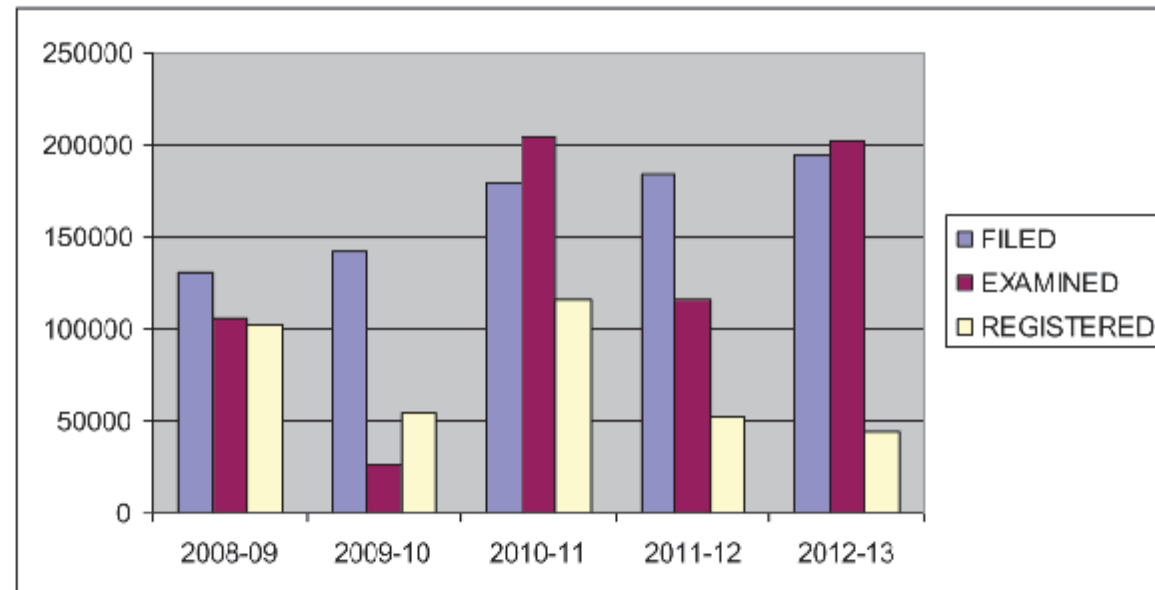


ANNEX I

TRENDS IN TRADE MARKS APPLICATIONS FOR LAST 5 YEARS

	2008-09	2009-10	2010-11	2011-12	2012-13
FILED	1,30,172	1,41,943	1,79,317	1,83,588	1,94,216
EXAMINED	1,05,219	25,875	2,05,065	1,16,263	2,02,385
REGISTERED	1,02,257	54,814	1,15,472	51,735	44,361

GRAPHICAL REPRESENTATION OF TRENDS IN TRADE MARKS APPLICATION FOR LAST 5 YEARS



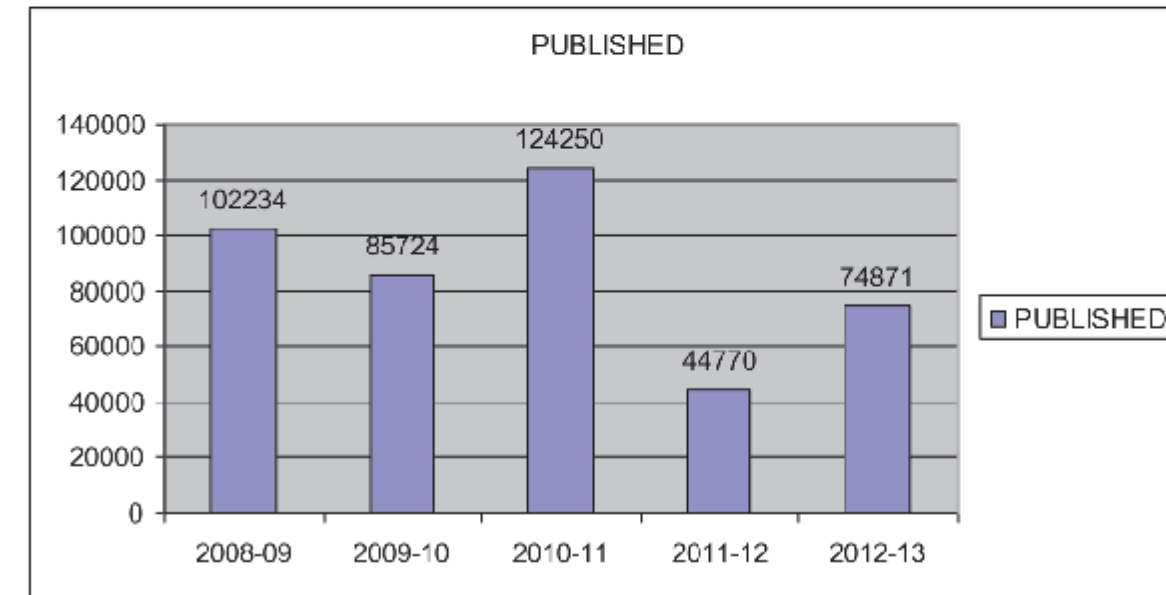
ANNEX II

NUMBER OF TRADE MARKS PUBLISHED DURING LAST FIVE YEARS

Sl.No.	Year	No. of Trade Marks published in the Journal
1	2012-13	74,871
2	2011-12	44,770
3	2010-11	1,24,250
4	2009-10	85,724
5	2008-09	1,02,234



GRAPHICAL REPRESENTATION OF NUMBER OF TRADE MARKS PUBLISHED DURING LAST 5 YEARS



ANNEX III

DETAILS OF OPPOSITIONS / RECTIFICATIONS FILED AT VARIOUS OFFICES FROM 1ST APRIL 2012 TO 31ST MARCH 2013 AND DISPOSALS THEREOF

Sl. No.	Trade Marks Registry Branch	Oppositions/Rectifications filed	Oppositions/Rectifications Disposed off
1	Mumbai	3240	1716
2	Kolkata	996	1136
3	Chennai	2633	1520
4	Delhi	4414	2278
5	Ahmedabad	1818	1187
	TOTAL	13,101	7,837



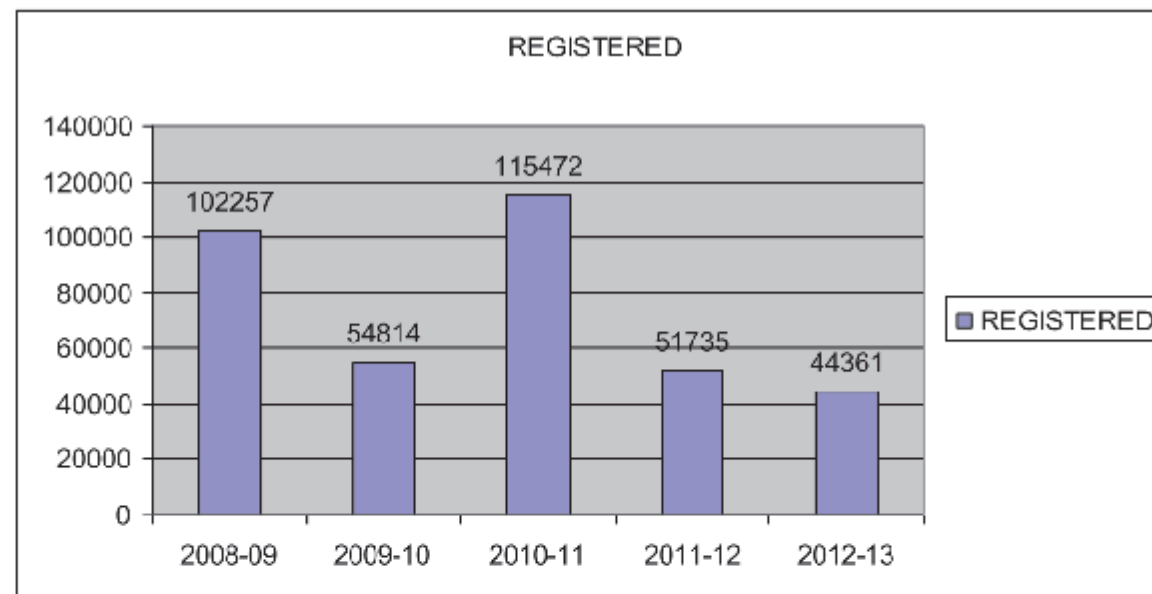
ANNEX IV

TRADE MARKS REGISTERED DURING LAST FIVE YEARS

Sl. No.	Year	Number of Trade Marks Registered
1	2008-09	1,02,257
2	2009-10	54,814
3	2010-11	1,15,472
4	2011-12	51,735
5	2012-13	44,361
	TOTAL	3,68,639

GRAPHICAL REPRESENTATION OF TRADE MARKS REGISTERED DURING LAST 5 YEARS

Numbers of Trade Marks Registered



CHAPTER- VII

Geographical Indications

INTRODUCTION

The Geographical Indications Registry is a statutory organization set up with the main object of providing for registration and better protection of geographical indications relating to goods. The Geographical Indications Registry administers the Geographical Indications of Goods (Registration and Protection) Act, 1999, which was brought into force on 15th September 2003. The GI Registry is situated at Chennai.

The Registry started receiving GI applications for Registration from 15th September 2003. The Registry has received a total number of 404 GI Applications as on March 31, 2013.

The Registry also started receiving GI Authorised User applications from May 2009. The Registry has received 1440 GI Authorised User Applications during the financial year 2012-13.

A total of 193 (One Ninety Three) Geographical Indications (GIs) have been registered since 15th September 2003. A total number of 223 GI Authorised User certificates have been issued.

The Registry has been organizing Awareness programmes throughout India to promote registration of the Indian GIs. The sectors being focused on are tea, coffee, spices, agriculture & horticulture products, handloom products, handicrafts, textiles, processed food items, dairy products, natural goods, spirits and wines.

During the reporting year, 21 GI's were registered and 107 Authorised users were granted certificates.



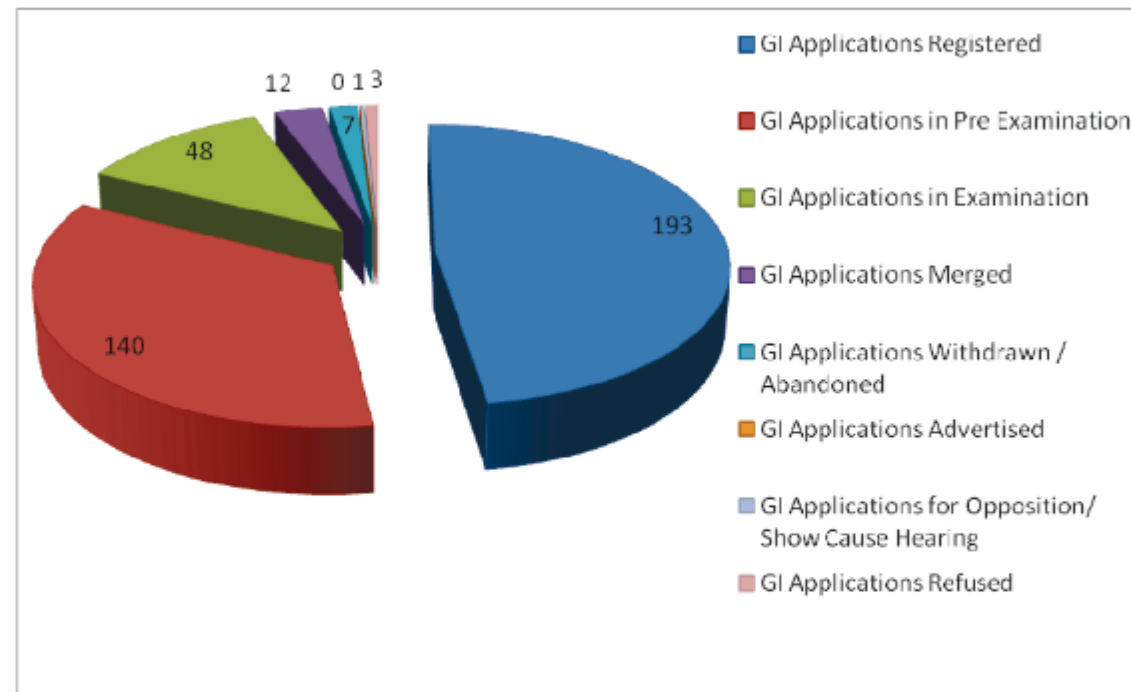
GEOGRAPHICAL INDICATIONS REGISTRY, CHENNAI

Geographical Indications Application Status as on March 31, 2013	
Total Number of GI Applications Filed	404
Total Number of GI Applications Advertised	200
Total Number of GI Applications Registered	193

Geographical Indications Application details as on March 31, 2013

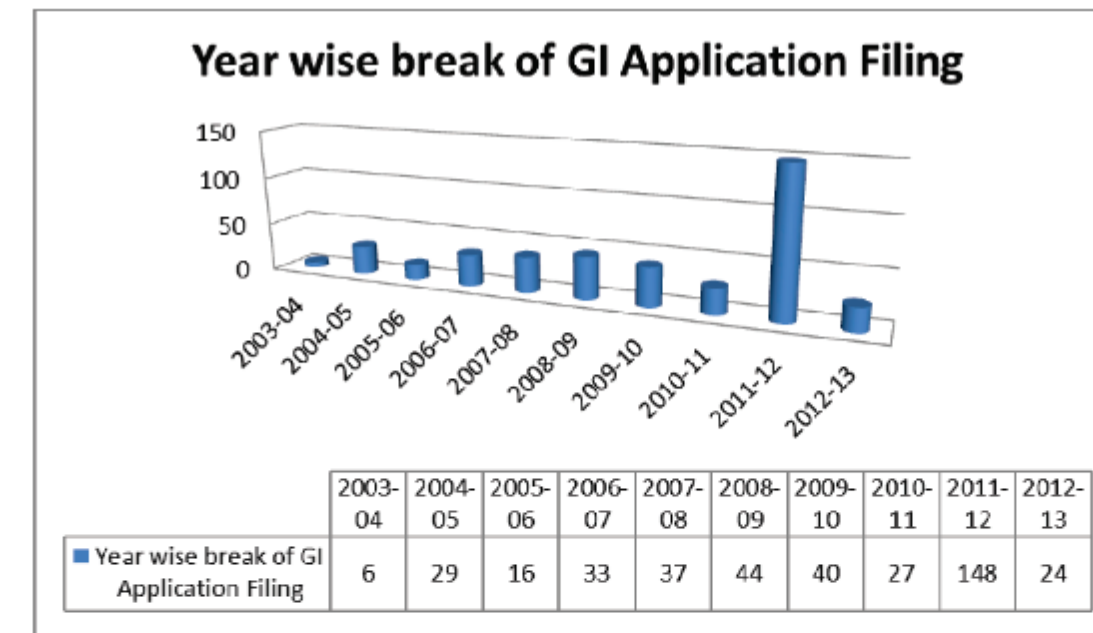
GI Applications Registered	193
GI Applications in Pre Examination	140
GI Applications in Examination	48
GI Applications Merged	12
GI Applications Withdrawn / Abandoned	7
GI Applications Advertised	0
GI Applications for Opposition/ Show Cause Hearing	1
GI Applications Refused	3

Break up details of Geographical Indications Applications as on March 31, 2013



Year-wise breakup of GI Applications filed as on March 31, 2013

Year	No. of Applications
2003-04	6
2004-05	29
2005-06	16
2006-07	33
2007-08	37
2008-09	44
2009-10	40
2010-11	27
2011-12	148
2012-13	24



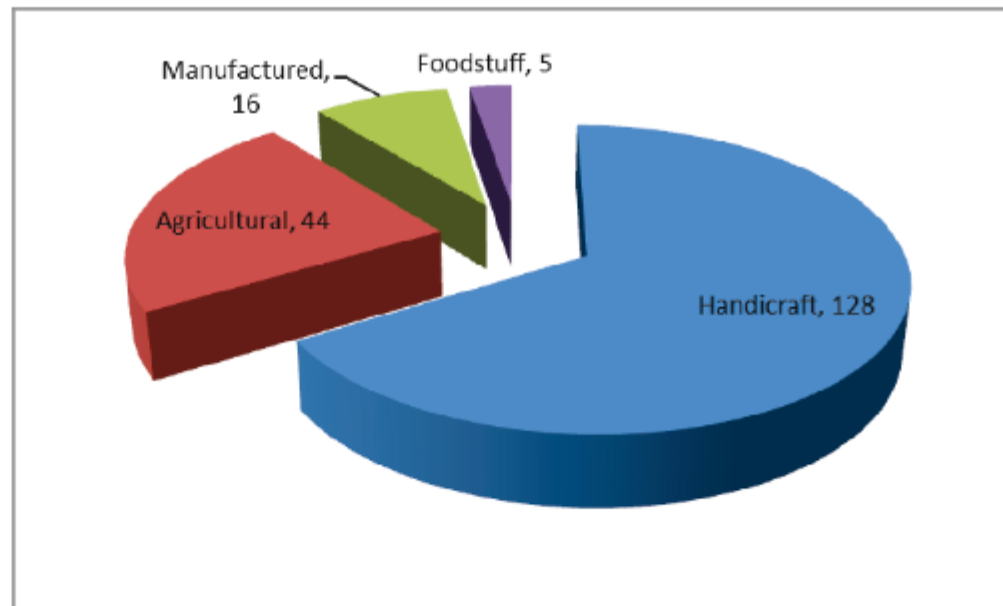
	2003-04	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13
Year wise break of GI Application Filing	6	29	16	33	37	44	40	27	148	24



GI Applications Registered Break up of Goods as per Sec. 2(f) of the GI Act, 1999 filed as on March 31, 2013

Goods as per Sec. 2(f) of the GI Act, 1999	Registered GI Applications
Handicraft	128
Agricultural	44
Manufactured	16
Foodstuff	5
Total	193

GI Applications Registered Break up of Goods filed as on March 31, 2013

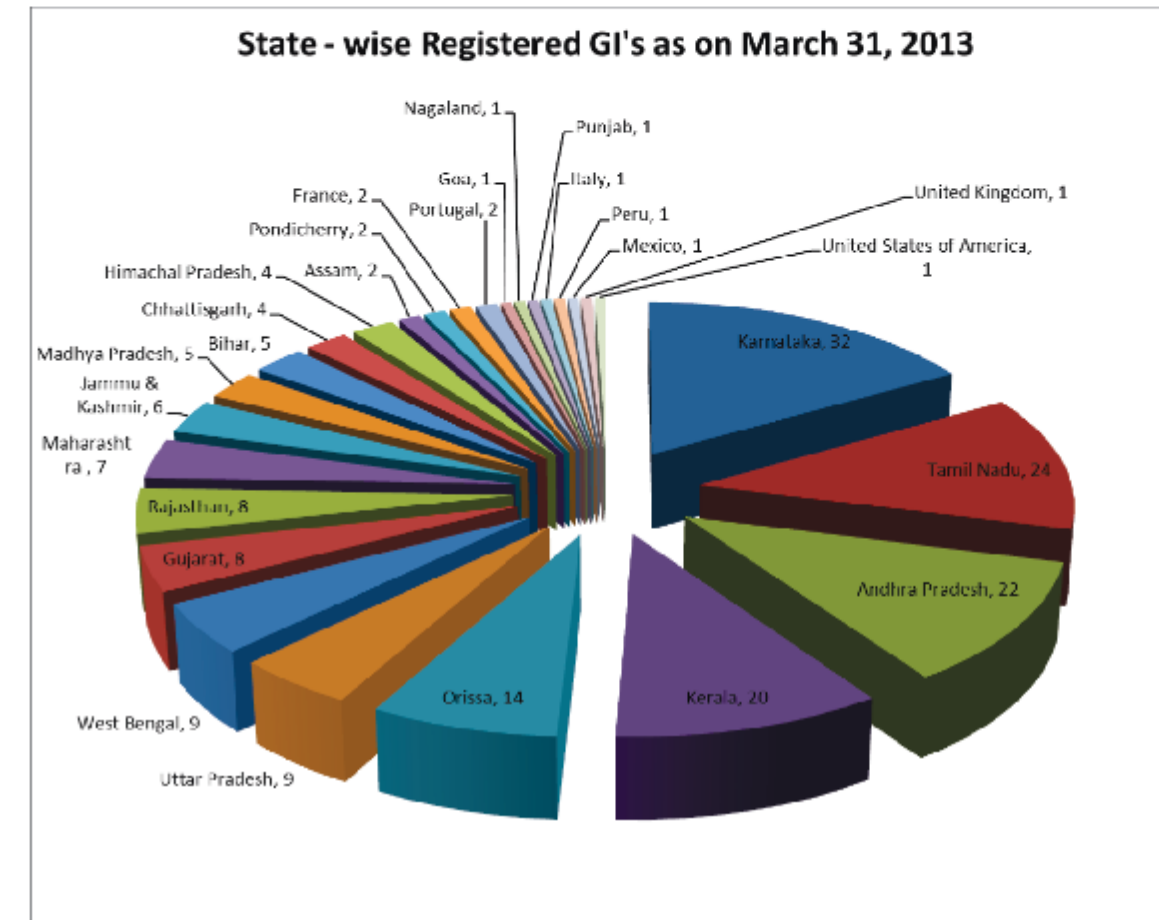


GI Granted from APRIL 2012 - MARCH 2013

- 197 Maheshwar Sarees & Fabrics Handicraft Madhya Pradesh
- 207 Dhalapathar Parda & Fabrics Handicraft Orissa
- 208 Sambalpuri Bandha Saree & Fabrics Handicraft Orissa
- 217 Bomkai Saree & Fabrics Handicraft Orissa
- 219 Habaspuri Saree & Fabrics Handicraft Orissa
- 220 Berhampur Patta (Phoda Kumbha) Saree & Joda Handicraft Orissa
- 180 Bhagalpur Silk Handicraft Bihar
- 198 Mangalagiri Sarees and Fabrics Handicraft Andhra Pradesh
- 238 Madurai Malli Agricultural Tamil Nadu
- 243 Tequila Manufactured Mexico
- 195 Pattamadai Pai ('Pattamadai Mat') Handicraft Tamil Nadu
- 196 Nachiarkoil Kuthuvilakku ('Nachiarkoil (Lamp)') Handicraft Tamil Nadu
- 200 Chettinad Kottan Handicraft Tamil Nadu
- 214 Narayanpet Handloom Sarees Handicraft Andhra Pradesh
- 135 Toda Embroidery Handicraft Tamil Nadu
- 209 Thanjavur Veenai Handicraft Tamil Nadu
- 211 Bangalore Blue Grapes Agricultural Karnataka
- 233 Agra Durrie Handicraft Uttar Pradesh
- 234 Farrukhabad Prints Handicraft Uttar Pradesh
- 236 Lucknow Zardozi Handicraft Uttar Pradesh
- 237 Banaras Brocades and Sarees (Logo) Handicraft Uttar Pradesh

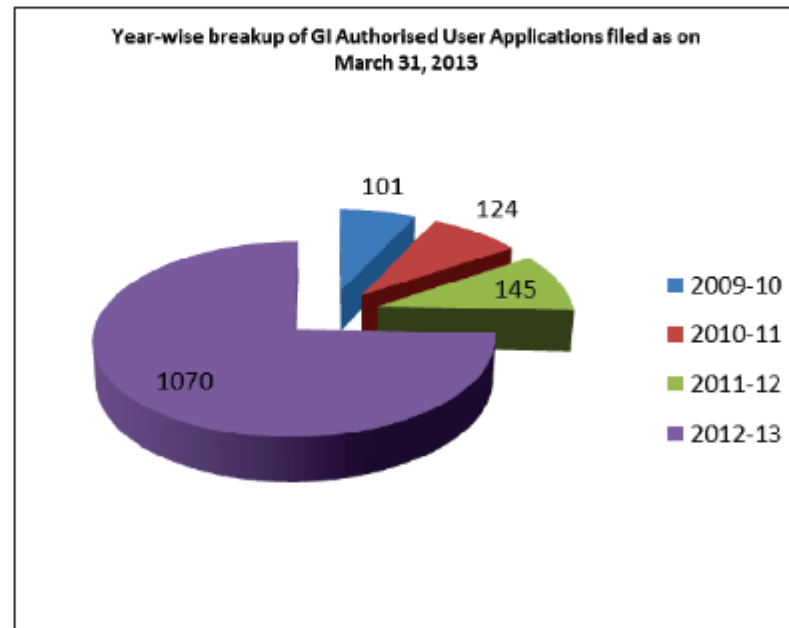


State/Country	No. of Products
Karnataka	32
Tamil Nadu	24
Andhra Pradesh	22
Kerala	20
Orissa	14
Uttar Pradesh	9
West Bengal	9
Gujarat	8
Rajasthan	8
Maharashtra	7
Jammu & Kashmir	6
Madhya Pradesh	5
Bihar	5
Chhattisgarh	4
Himachal Pradesh	4
Assam	2
Pondicherry	2
France	2
Portugal	2
Goa	1
Nagaland	1
Punjab	1
Italy	1
Peru	1
Mexico	1
United Kingdom	1
United States of America	1
Total	193



Year-wise breakup of GI Authorized User Applications filed as on March 31, 2013

Year	No. of Applications
2003-04	0
2004-05	0
2005-06	0
2006-07	0
2007-08	0
2008-09	0
2009-10	101
2010-11	124
2011-12	145
2012-13	1070

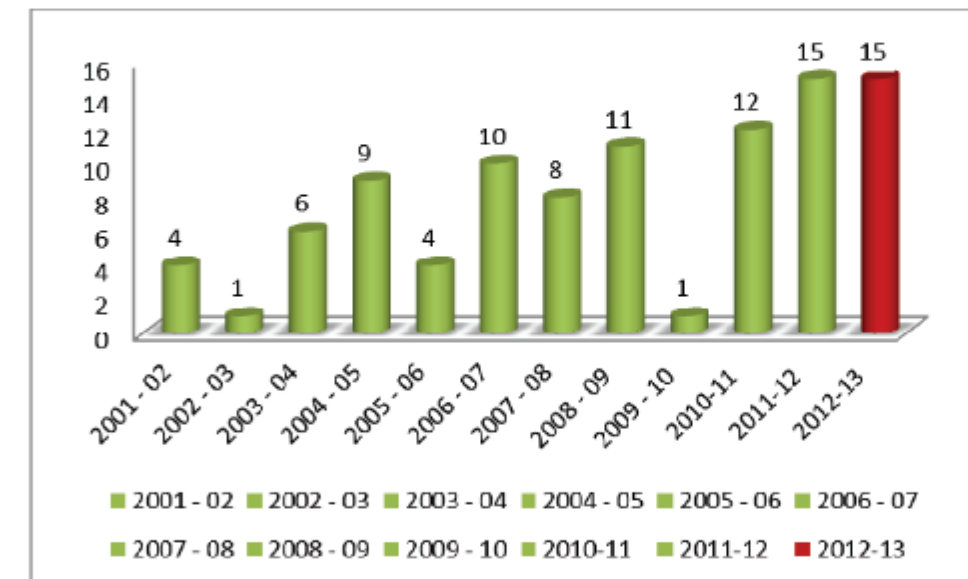


GI Authorised User Application Status

Number of GI Authorised User Applications Registered	223
Number of GI Authorised User Applications Examination	70
Number of GI Authorised User Applications Pre – Examination	1146
Number of GI Authorised User Applications Advertised	0
Total Number of GI Authorised User Applications	1440

Year wise break up of G.I. Sensitization workshops organised by the GI Registry

Year	G.I. Sensitization workshops organised by the GI Registry
2001 – 02	4
2002 – 03	1
2003 – 04	6
2004 – 05	9
2005 – 06	4
2006 – 07	10
2007 – 08	8
2008 - 09	1
2009 - 10	1
2010 - 11	12
2011 - 12	15
2012 - 13	15



Monthly Expenditure Statement of Geographical Indications Registry for the year 2012-13 (Non-Plan) (Rs.)

Month	Salary	TA	Office Expenses	Total Expenditure (Non-Plan)
April	140,204.00	29,946.00	216,170.00	386,320.00
May	38,668.00	60,427.00	328,539.00	427,634.00
June	38,830.00	Nil	58,577.00	97,407.00
July	39,702.00	27,000.00	110,356.00	177,058.00
August	48,518.00	15,983.00	247,306.00	311,807.00
September	40,898.00	54,910.00	263,973.00	359,781.00
October	57,216.00	85,406.00	419,225.00	561,847.00
November	41,437.00	63,616.00	166,212.00	271,265.00
December	102,883.00	64,299.00	426,131.00	593,313.00
January	142,450.00	33,886.00	576,440.00	752,776.00
February	141,308.00	106,804.00	930,440.00	1,178,552.00
March		58,568.00	424,327.00	482,895.00
Total Expenditure				56,00,655.00
Consolidated Budget allocation of Rs. 56,00,000/-				56,00,000.00
Balance Amount				655.00



Revenue Statement for Geographical Indications Fees for the year 2012-13

Month wise Revenue statement	
Month 2012-2013	(Rs)
April	15,290.00
May	29,600.00
June	15,530.00
July	4,500.00
August	24,640.00
September	1,700.00
October	32,300.00
November	59,180.00
December	29,610.00
January	91,500.00
February	4,30,400.00
March	1,43,500.00
Total	8,77,750.00



CHAPTER- VIII Patent information System and Rajiv Gandhi National Institute of Intellectual Property Management (RGNIPM)

Inauguration:

The newly constructed building for Academic Block of Rajiv Gandhi National Institute of Intellectual Property Management (RGNIPM) was inaugurated by Shri Anand Sharma, Hon'ble Minister of Commerce & Industry and Textiles on 21st July 2012 in the gracious presence of Guests of Honour, Shri Prithviraj Chauhan, Hon'ble Chief Minister of Maharashtra and Shri Mukul Wasnik, Hon'ble Union Minister of Social Justice and Empowerment. During the inauguration ceremony, the Institute was named as Rajiv Gandhi National Institute of Intellectual Property Management (RGNIPM) by the Hon'ble Minister. The Institute has been set up as a National Centre of Excellence for training, management, research and education in the field of Intellectual Property Rights. The institute caters to the needs of training of Examiners of Patents & Designs, Examiners of Trademarks & Geographical Indications, IP Professionals, IP Managers in the country apart from imparting basic education to user community. The Institute also facilitates research on IP related issues including preparation of study reports and policy analysis of relevance to the Government.

Intellectual Property Training Institute, Nagpur was set up by Ministry of Commerce & Industry, Government of India in August 2002. The National Training Centre, the only one of its kind in the country, was created for catering to the need of providing quality training and education on IPRs to various user-groups so as to enable them to develop an IP system.

The Rajiv Gandhi National Institute of Intellectual Property Management (RGNIPM) and the Patent Information System (PIS), both functioning under the Ministry of Commerce & Industry, Government of India, are housed in the same building at Nagpur.

Objectives: The primary objective of National Institute of Intellectual Property Management is to assist in development, creation, use, exploitation of Intellectual Property and working of the Intellectual Property system.

The RGNIPM caters to the needs of an Intellectual Property (IP) regime that is in line with the global norms while at the same time safeguarding national interests.



Training Programmes:

Apart from conducting training programs for the in-house officers of IP offices, the Institute conducts a number of training programmes on Intellectual Property Rights i.e. Patents, Designs and Trade Marks, keeping in view the requirements of actual and potential users of patents and other intellectual property rights systems. The beneficiaries are business professionals, Law Professionals and prospective patent/ IPR agents, scientific/ technical/ R&D organizations engaged in research, managers and technocrats in industries, small and medium entrepreneurs, University professionals, Central and State Govt./public sector professionals, individual inventors and interested public.

During the year of report, two batches of 3-months residential training programme of newly recruited Examiners of Patents & Designs were conducted, in order to train them on various aspects of Patent and Designs. The course was devised comprehensively and the faculty members were drawn from the pool of officers from IP offices and IP professionals. World Intellectual Property Organization (WIPO) also helped in arranging foreign faculty members for imparting training to examiners on various International matters such as PCT procedures etc.

The examiners were trained basically on the following training programme developed module wise:

Module	Topics
Module-1	Introduction to the Intellectual Property Rights
Module-2	Patents & Related Issues
Module-3	Administrative & Service Matters
Module-4	Patent Drafting, filing and Introduction to examination
Module-5	Inventions, Patentability, Searching Authority and Examining Authority
Module-6	Examination and prosecution of patent applications
Module-7	Infringement, Opposition, Revocation and appeals
Module-8	Evaluation for drafting and filing



Some Pictures of Inauguration of RGNIIIPM Building:

1. The perspective view of the building of Academic Block



2. CGPDTM introduces trainees to Hon'ble Ministers





3. Hon'ble Minister unveils the Inaugural Stone



4. Hon'ble Minister inaugurates the Institute by cutting the Inaugural Ribbon



5. Lighting of the Traditional Lamp



6. Launching of Information Brochure





7. Inauguration of Training by Handing over the training Kit to one of the trainees



8. Vote of thanks By CGPDTM



Public Awareness and Training Programmes:

Apart for the training programmes for Examiners, many public training programmes on IPRs were conducted during the financial year. Good public response was seen during these programs and the Institute received encouraging feedbacks.

Rajiv Gandhi National Institute of Intellectual Property Management has conducted 10 programmes during the year i.e. 3 programmes of two days duration and 7 public Awareness programmes. The revenue earned from the public training programs was Rs. 1,40,000/- during the period of report.

Faculty members:

The Faculties for the Training Courses were experts in Intellectual Property Rights from the Indian Patent Offices and the Trade Marks Registry and also from well-known organizations in the country including leading patent attorneys, professors etc.

Details of Training Programmes conducted during the year 2002-2013.

Year	Duration of training programme				Total
	1 day	2 days	3 days	5 days	
2002-2003	7	2	--	1	10
2003-2004	1	4	--	2	07
2004-2005	5	4	4	5	18
2005-2006	--	--	--	--	--
2006-2007	5	--	2	2	09
2007-2008	1	4	2	2	09
2008-2009	7	11	--	7	25
2009-2010	5	14	--	4	23
2010-2011	1 +5 (awareness programme)	11	---	2	19
2011-2012	5	12	---	4	21
2012-2013	7 awareness programme, *2 programmes of 3 month duration	3	----	----	12*

**Details of Expenditure and Revenue generated during last three years
(PIS and RGNIPM)**

Year	Expenditure (in Rs.)	Revenue(in Rs.)
2010-2011	15,87,286/-	4,73,600/-
2011-2012	38,14,081/-	6,43,000/-
2012-2013	2,36,63384/-	1,45,712/-

Details of subject coverage of Training at RGNIPM.**PATENTING SYSTEM IN INDIA [2- DAY]**

Introduction to IPR, Patentability criteria, Patent application filling procedure, Examination procedure, Introduction to revocation, restoration, infringement, Patent Information & search.

**PREPARATION OF PATENT DOCUMENT/SPECIFICATION/DRAFTING
[2-DAY]**

Importance of IPR, Patentability criteria, Patent application filling procedure, provisional and complete specification, contents of patent specification, claims and specification drafting.

**ADVANCE TRAINING COURSE IN PATENTING SYSTEM IN INDIA
[5-DAY]**

History of patent system, Introduction to IPR, Patentability criteria, patent application filling procedure, publication, international scenario & filling procedure, contents of patent specification, claims, drafting of patent specification, opposition, infringement, compulsory licensing & technology, patent information & search.

IPR MANAGEMENT [2 DAY]

Brief Introduction to IPR's management, overview of international technology transfer, IP licensing in India.

**PROCESSING OF TRADEMARKS [1-DAY]**

Introduction to IPR, what is Trademark, Procedure for Registration of Trademarks, Licensing and Opposition of Trademarks.

DESIGNS [1-DAY]

Introduction to IPR, need for protection of industrial design, essential requirement for registration of designs, what cannot be protect by industrial Designs Act, duration and fees for registration of designs.

Patent Information System, Nagpur**Introduction:**

The Patent Information System (PIS) was established in 1980 by Government of India, at Nagpur with the following objectives:

- " To obtain and maintain a comprehensive collection of patent specification and patent related literature on worldwide basis to meet the needs of technological information of various users in R & D establishments, Government organizations, Industries, businesses, Inventors and other users.
- " To provide technological information contained in patents through search services and patent copy supply services.

The PIS caters to the user needs on the basis of patent documentation for retrieval and dissemination of patent information. The PIS offers patent information services on payment of appropriate charges including postal charges for services provided by post. The payment may be made against a proforma invoice.

The PIS maintains a comprehensive collection of patent specifications and patent related literature on a worldwide basis and provides technological information contained in patent or patent related literature through search services and patent copy supply services to various users of IPRs within India.

Services of PIS, Nagpur**A. Patent Search services**

Access to technical information contained in patent documents is a key element in fostering the use of patent system, for innovation and creation. For providing patent information services, PIS has introduced and updated various paid patent services on demand. In brief, the following are the search services:

**1. State of Art Search**

Providing, upon request, reports on state-of-the-art in a specific technological field, based on patent documentation available in-house and on-line free patent databases. This service provides an overview of the state of art. The search report provides bibliographic data and abstract of patent document retrieved under particular field of technology, as requested by the user.

2. Bibliographic Search

This search provides only bibliographic data of patent documents retrieved. The bibliographic elements consists of publication number and date, priority number(s) and date(s), application number and date, International Patent Classification, name of applicant, name of inventor, title, abstract.

3. English equivalent Patent Search

Providing information on equivalent patent documents of published patent applications and granted patents. English language equivalent patent for patents in non-English language are located.

4. Patent Family Search

The patent family service provides together with the bibliographic data of all members of the patent family, a complete list of patents claiming the same priority. Patents with multiple priority claims are automatically included. Bibliographic details of the family member of a patent are reported.

5. Assisted Search

Users are allowed to use database, CD ROM, journals etc. subscribed by PIS, Nagpur to conduct search. General assistance in performing search is provided.

B. Patent Copy Supply Service

1. PIS, Nagpur is providing the full text of patent documents from foreign countries at the rate of Rs.300/- per patent document (irrespective of pages) available in the PIS, Nagpur.
2. Xerox copy of Indian patent specification are provided at the rate of Rs.30/- per Indian patent document.

**APPENDIX-I****Fee structure of services offered:**

Services offered	Charges
State of art search	Rs.2000+20 per abstract of patent reported
Bibliographic Search	Rs.500+5 per document reported
English Equivalent patent search	Rs.50/- for locating one English equivalent patent
Patent family search	Rs.50/- per family member
Assisted search	Rs.250/- per hour of the facilities used
Patent copy supply service (Indian Patents)	Xerox copy of Indian Patent document@ Rs.30 /-
Patent copy supply service (Foreign Patents)	Copy of Foreign Patent available in house Rs.300/- per Patent
Copy of Abstract/Claim	Copy of abstract/main claim of patent Rs.25/- per abstract/main claim

APPENDIX - II**PATENT INFORMATION SYSTEM /RAJIV GANDHI NATIONAL INSTITUTE OF INTELLECTUAL PROPERTY TRAINING MANAGEMENT, NAGPUR**

Statement showing the expenditure details and performance of the Rajiv Gandhi National Institute of Intellectual Property Management/Patent Information System, Nagpur for the period from 1st April, 2012 to 31st March, 2013.

Sl.No.	Activities	Amount (Rs)
1.	Actual expenditure	
	(a) PIS-Non-Plan	Rs.1,42,99,180/-
	(b) RGNIIIPM – Non-Plan	Rs. 48,36,436/-
	Actual expenditure	
	(a) RGNIIIPM (Plan) (Revenue Head)	Rs.40,25,356/-
	(b) RGNIIIPM (Plan) (Capital)	Rs.5,02,412/-
2.	Revenue by (a) PIS	Rs. 5,712/-
	(b) RGNIIIPM	Rs.1,40,000/-



Sl.No.	Activities	Numbers
1	Supply of Patent copies	0
2	Patent searches of various types	1
3	Communication & public relation work carried out in r/o RGNIPM training Programmes/Patent Information System, Nagpur	256
4	Preparation of study material including case studies for RGNIPM training programmes	2000
5.	No. of training programmes conducted	3-months Examiner training programme – 02 programs Two days – 03 Programs Awareness– 07 Programs ----- Total.. 12 Programs

Right to Information Act. 2005 (During 2012-2013)

No. of cases received	No. of cases disposed
10	10

**CHAPTER- IX****Training Programmes & Outreach Activities****1. INTRODUCTION**

The Government of India has taken major initiatives for capacity building and human resource development of IP offices. The training programmes for the patent and trademark examiners and other officials have been organised not only in India but abroad also.

The Government of India has also taken the initiative to conduct outreach programmes for the public as well as for R&D Organisations, Scientific Institutions and Universities. The officers of the Intellectual Property Office have been regular resource persons in the awareness programs conducted by Industry Organisations such as WIPO, Universities, TIFAC, NRDC, FICCI, CII, ASSOCHAM, NID, etc.

2. TRAINING PROGRAMMES

Officials of the office of CGPDTM attended various trainings, seminars and workshops conducted by WIPO and foreign IP offices during the year 2012-13. The details of the training programs attended by IPO officials are given below:

Name of the Program	Number of participating officials
East meets West forum and pre-forum training in Vienna from 18th to 20th April, 2012	1
18th Session of WIPO's Standing Committee on Law of Patents (SCP) May 21 - 25, 2012	2
5th Session of WIPO's PCT Working Group held in Geneva from May 29th to June 1, 2012	2
WIPO Regional Forum on Intellectual Property and Environmentally sought Technologies (ESTS) on May 29-30, followed by WIPO Roundtable on Sub-Regional Cooperation on the Use of IP for Development and Acquisition of ESTS on May 31, 2012 in Colombo, Sri Lanka	1
10th Session of WIPO's Working Group on the legal development of the Madrid System for the International Registration of marks from 2nd July to 6th July, 2012	1
JPO/IPR Patent Practical and Tailored Training Programme, from 27th August, 2012 and 9th November, 2012.	3



Study Visit to IP Australia from 22nd to 24th August, 2012	2
WIPO Regional Seminar on Legislative Economics and Policy Aspects of the Utility Models protection system at Kuala-Lumpur, Malaysia from 3-4 September, 2012	1
27th Session of WIPO's Standing Committee on Law of Trade Marks, Industrial Designs and Geographical Indications (SCT) from 18th to 21st September, 2012.	1
OHIM IP Seminar for Non-EU Countries 2012 from 15th to 26th October, 2012	2
Training Course on the Examination of Industrial Property (Intermediate/Advanced Program) from October 22 to November 2, 2012 in Tokyo, Japan	2
Training Course on the Use of Information Technology in Industrial Property Administration, Tokyo, Japan, December 3 to 14, 2012	1
28th session of the SCT held in Geneva from 10th to 14th December, 2012	2
19th Session of Standing Committee on Law of Patents (SCP) at Geneva from 25th to 28th February, 2013.	1
Study Visit of a delegation of the South Asian Association for Regional Cooperation (SAARC) Chamber of Commerce and Industry (SCCI)-March 25th to 27th, 2013	1

3. AWARENESS PROGRAMMES:

As a part of the efforts to create more awareness on intellectual property rights, the office of CGPDTM conducted/financed 19 programmes during 2012-13 in which around 1900 participants attended.

Besides, the officials of the Office of CGPDTM participated in 87 awareness programs organised by other organisations like WIPO, Universities, TIFAC, NRDC, FICCI, CII, ASSOCHAM, NID, etc. in which there were approximately 9000 participants.

NIIPM, Nagpur conducted 12 awareness and training programmes, including training of newly recruited examiners, and workshops on intellectual property where 750 participants attended and they were apprised of the importance of IPR.



The GI Registry organized awareness programmes for stakeholders throughout India to promote registration of Indian GIs. The sectors focused on were tea, coffee, rice, spices, tobacco, horticulture products, handloom products, handicrafts, textiles, processed food items and spirits and wines. During the financial year, 15 (fifteen) sensitization seminars / workshops were conducted by the Registry and around 1500 participants attended these programmes.

IPO also participated in the Centennial year of the Indian Science Congress held at Kolkata in the first week of January, 2013 and showcased the activities of the IP Offices.



CHAPTER- X

Human Resources

1. Introduction:

The Controller General heads the Intellectual Property Office known as the Office of the Controller General of Patents, Designs and Trademarks. The Patent Offices, Trademark Registries, GI registry, PIS & RGNIPM perform their functions under the superintendence and administrative control of the CGPDTM. During 11th Plan, the Government of India sanctioned 414 posts for the Patents and Trademarks Office for strengthening of human resources so as to achieve the enhanced targets. This includes 200 posts of patent examiners and 37 posts of trademarks examiners. The government also created 12 additional posts for the Rajiv Gandhi National Institute of Intellectual Property Management (RGNIPM).

In order to fill-up the vacant posts of Examiners of Patents & Designs, CGPDTM entered into an agreement with the Research and Assessment Board of the Council for Scientific & Industrial Research (CSIR) for conducting an Examination for recruitment to the posts of Examiner of Patents and Designs. Accordingly, an All India Examination was conducted in the month of January 2011 for the recruitment of 257 patent examiners. Of these 257 selected candidates, 164 joined as examiners in different IPO offices in the reporting year. As on 31.03.2013 there are a total 201 Examiners, out of which 60 are under Non Plan and 141 Examiners under Plan.

2. Human resources at various IP offices

A. Office of CGPDTM at Mumbai:

CGPDTM headquarter has the following supporting staff. However, officials are deputed from the Patent and Trademark offices for the smooth functioning of the office of CGPDTM.

DETAILS OF STAFF STRENGTH OF OFFICE OF CGPDTM AS ON 31ST MARCH 2013 UNDER NON PLAN

Sl. No.	Designation	Sanctioned Strength	Working Strength
1.	Controller General	1	1
2.	Private Secretary	1	1
3.	Staff Car Driver	1	1
4.	Multi-tasking Staff	2	1
	Total	5	4



B. Human resources in the Patent Office:

The human resources in the patent office are shown in the Appendix- A. The Appendix indicates the sanctioned strength as well as the working strength at all four offices.

C. Human Resource at Trademarks Registry:

The details of officials of the Trade Marks Registry with details of sanctioned posts and actual strength as on 31.03.2013 are indicated in Appendix B.

D. Human Resource at GI Registry

The Geographical Indication Registry has separate sanction with reference to human resources. The list of officials working in the Registry is given in the Appendix C.

E. HUMAN RESOURCES AT PIS AND NIIPM

The officers and the staff strength at PIS and NIIPM is given in Appendix D



APPENDIX A

DETAILS OF OFFICERS AND STAFF STRENGTH OF PATENT OFFICE AS ON 31ST MARCH, 2013

Sl. No	Name of post	Category	Sanctioned Strength						Working Strength														
			Kolkata		Mumbai		Chennai		Delhi		Kolkata		Mumbai		Chennai		Delhi		Total				
			NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P			
1	Sr. Joint Controller of Patents & Designs	Group A	0	0	1	1	0	0	0	0	1	1	0	0	0	0	0	0	0	0	0		
2	Joint Controller of Patents & Designs	Group A	1	0	0	1	0	0	1	0	2	1	0	0	0	0	0	0	0	0	0		
3	Deputy Controller of Patents & Designs	Group A	2	2	1	2	1	2	3	2	7	8	2	1	1	2	1	3	2	7	6		
4	Assistant Controller of Patents & Designs	Group A	12	4	6	4	4	17	11	16	33	41	12	4	6	4	4	17	11	16	33	41	
5	Examiner of Patents & Designs	Group A	30	29*	27	14*	38	34*	42	64*	137	200*	10	29	08	14	15	34	27	64	60	141	
6	Hindi Officer	Group A	1	0	0	0	0	0	0	0	1	0	1	0	0	0	0	0	0	0	0	1	0
7	System Analyst/Computer Programmer	Group A	--	--	--	--	--	--	--	--	2*	--	--	--	--	--	--	--	--	--	--	0	
	Total		46	35	34	22	44	53	57	82	181	253	25	34	15	20	20	52	41	82	101	188	
1	Administrative Officer	Group B	1	0	1	0	1	0	1	0	4	0	0	0	1	0	1	0	1	0	3	0	
2	Asst. Library & Information Officer	Group B	1	--	--	--	--	--	--	--	1	1*	--	--	--	--	--	--	--	--	--	1	0
3	Accounts Officer	Group B	--	--	--	--	--	--	--	--	--	1*	--	--	--	--	--	--	--	--	--	0	
4	Public Information Officer	Group B	--	--	--	--	--	--	--	--	--	1*	--	--	--	--	--	--	--	--	--	0	
	Total		2	--	1	--	1	--	1	--	5	3*	1	--	1	--	1	--	1	--	1	4	0



Sl. No	Name of post	Category (NGO)	Sanctioned Strength						Working Strength													
			Kolkata		Mumbai		Chennai		Delhi		Kolkata		Mumbai		Chennai		Delhi		Total			
			NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P		
1	Office Superintendent	Group B	20	-	12	2	10	3	12	2	54	7	19	-	9	-	4	-	11	-	43	-
2	Library & Information Assistant	Group B	1	-	1	-	1	-	2	-	5	-	-	-	1	-	-	-	1	-	2	-
3	Stenographer Grade - I	Group B	4	-	2	-	2	-	2	-	10	10*	2	-	2	-	2	-	2	-	8	-
4	Accountant	Group B	-	-	-	-	-	-	-	-	-	1*	-	-	-	-	-	-	-	-	-	-
5	Jr Hindi Translator	Group B	1	-	1	-	1	-	1	-	4	-	1	-	1	-	1	-	1	-	4	-
6	Photography Assistant	Group C	1	-	1	-	1	-	1	-	4	-	1	-	1	-	1	-	1	-	4	-
7	Stenographer Grade II	Group C	39	-	4	-	6	-	8	-	57	-	33	-	4	-	6	-	8	-	51	-
8	Upper Division Clerk	Group C	18	-	2	-	10	-	14	-	44	-	11	-	1	-	0	-	11	-	32	-
9	Lower Division Clerk	Group C	1	-	-	-	-	-	-	-	1	-	1	-	-	-	-	-	-	-	1	-
10	Hindi Typist	Group C	1	-	-	-	-	-	-	-	1	-	1	-	-	-	-	-	-	-	1	-
11	Data Entry Operator	Group C	-	-	-	-	5	-	7	-	20	-	-	-	-	-	5	-	2	-	1	-
12	Receptionist	Group C	-	-	-	-	-	-	-	-	2*	-	-	-	1*	-	-	-	-	-	1	-
13	Multitasking staff	Group C	42	-	5	2	10	1	10	4	67	7	36	-	4	2	8	1	6	4	54	7
	Total		128	-	28	9	41	11	50	14	247	47	105	-	23	7	30	3	41	8	199	18

* Distribution to the done after the posts are filled-up.

• On temporary transfer from FIS Nagpur.



APPENDIX B

DETAILS OF STAFF STRENGTH OF TRADEMARK OFFICE AS ON 31ST MARCH 2013 UNDER NON PLAN

Sl. No	Name of post Group 'A'	Sanctioned Strength				Total	Working Strength				
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai	Delhi
1	Joint Registrar of Trade Marks & GI	1	1	-	1	3	-	-	-	-	0
2	Deputy Registrar of Trade Marks & GI	1	1	1	1	5	-	1	-	-	1
3	Assistant Registrar of Trade Marks & GI	3	1	1	2	9	3	1	-	2	8
4	Senior Examiner of Trade Marks & GI	5	1	1	3	11	5	1	0	3	9
5	Hindi Officer	1	-	-	-	1	0	-	-	-	0
	Total	11	4	3	7	29	8	3	0	5	18

Sl. No	Name of post Group 'B'	Sanctioned Strength				Total	Working Strength				
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai	Delhi
1	Examiner of Trade Marks & GI	14	2	3	3	24	14	2	3	3	24
2	Administrative Officer	1	-	-	-	1	1	-	-	-	1
3	Assistant Library & Information Officer	1	-	-	-	1	-	-	-	-	0
4	Private Secretary	2	-	-	-	2	2	-	-	-	2
5	Public Relations Officer	1	-	-	-	1	-	-	-	-	0
	Total	19	2	3	3	29	17	2	3	3	27

DETAILS OF STAFF STRENGTH OF TRADEMARK OFFICE AS ON 31ST MARCH 2013 UNDER PLAN

Sl. No	Name of post Group 'A'	Sanctioned Strength				Total	Working Strength				
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai	Delhi
1	Sr. Joint Registrar of Trade Marks & GI	1	-	-	-	1	-	-	-	-	0
2	Joint Registrar of Trade Marks & GI	-	-	1	-	1	-	-	-	-	0
3	Deputy Registrar of Trade Marks & GI	2	1	1	1	5	1	-	1	2	4
4	Assistant Registrar of Trade Marks & GI	2	1	2+1*	3	10	-	-	2+1*	-	3
5	Senior Examiner of Trade Marks & GI	4	1	1+1*	5	13	4	-	1	-	5
6	Law Officer	1	-	-	-	1	-	-	-	-	0
7	Programmer / IT Specialist	-	-	-	1	1	-	-	-	-	0
	Total	10	3	7	10	32	5	-	5	2	12

* For GIR

Sl. No	Name of post Group 'B'	Sanctioned Strength				Total	Working Strength				
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai	Delhi
1	Examiner of Trade Marks & GI	12	4	4+2*	12	37	14@	2@	1@	0	18@
2	Administrative Officer	-	-	-	1	1	-	-	-	1	1
3	Assistant Library & Information Officer	-	-	1	-	1	-	-	-	-	0
4	Private Secretary	-	-	1	1	2	-	-	1	1	2
5	Public Relations Officer	-	-	-	1	1	-	-	-	-	0
	Total	12	4	8	15	42	10	2	1	2	13

* For GIR

@ Examiner of Trade Marks on contract basis



APPENDIX - B
DETAILS OF STAFF STRENGTH OF TRADE MARK REGISTRY AS ON 31ST MARCH 2013 UNDER NON PLAN

Sl. No	Name of post Group 'B' (Non Gazetted)	Sanctioned Strength				Total	Working Strength				Total
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai	
1	Office Superintendent	1	1	-	1	-	1	-	1	-	3
2	Library & Information Assistant	1	-	-	-	-	1	-	-	-	1
3	Stenographer Grade I	3	2	2	2	1	10	1	1	-	3
4	Assistant Examiner of Trade Marks & GI	11	2	2	3	3	21	1	1	3	13
5	Jr. Hindi Translator	1	-	-	1	-	2	-	-	-	1
	Total	20	5	4	7	4	40	9	2	5	21

Sl. No	Name of post Group 'C'	Sanctioned Strength				Total	Working Strength				Total	
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai		Delhi
1	Assistant Superintendent	6	4	1	-	-	11	6	4	1	-	11
2	Photography Assistant	1	-	-	-	-	1	-	-	-	-	0
3	Cashier	1	1	1	1	-	4	1	-	-	-	1
4	Upper Division Clerk	26	5	4	4	3	42	18	4	4	2	29
5	Stenographer Grade II	-	1	1	1	-	3	-	-	-	1	1
6	Lower Division Clerk	19	6	7	2	3	37	11	2	3-2#	1	19
7	Hindi Typist	1	-	-	-	-	1	-	-	-	-	0
8	Multi Tasking Staff	28	8	8	9	4	57	26	5	8	5	46
	Total	82	25	22	17	10	156	62	15	18	9	107

Presently working in GIR



DETAILS OF STAFF STRENGTH OF TRADE MARK REGISTRY AS ON 31ST MARCH 2013 UNDER PLAN

Sl. No	Name of post Group B (Non Gazetted)	Sanctioned Strength				Total	Working Strength				Total	
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai		Delhi
1	Stenographer Grade I	1	2	2+1*	3	1	10	1	2	1	-	5
2	Assistant Examiner of Trade Marks & GI	5	-	1	4	3	13	1	-	-	-	1
	Total	6	2	4	7	4	23	2	2	1	-	6

* For GIR

Sl. No	Name of post Group 'C'	Sanctioned Strength				Total	Working Strength				Total	
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai		Delhi
1	Data Entry Operator	-	2	4	4	2	12	-	1	3	3	9
2	Multi Tasking Staff	-	-	-	1	1	2	-	-	-	1	2
	Total	-	2	4	5	3	14	1	1	3	4	11



APPENDIX C

DETAILS OF STAFF STRENGTH OF G.I. REGISTRY AS ON 31ST MARCH 2013
UNDER NON PLAN

Sl. No.	Designation	Sanctioned Strength	Working Strength
1.	Senior Joint Registrar of Trade Marks & GI	1	0
2.	Assistant Registrar of Trade Marks & GI	1	0
3.	Senior Examiner of Trade Marks & GI	1	0
4.	Stenographer G-II	1	0
5.	Multi-tasking Staff	1	1
	Total	5	1



APPENDIX-D

DETAILS OF OFFICERS AND STAFF STRENGTH OF PIS and RGNIPM

	NAME OF POST	SANCTIONED	VACANT	WORKING STRENGTH AS ON 31.03.2013
Gazetted				
1	Senior Documentation Officer	2	1	1 One post of SDO is vacant due to retirement of one incumbent, on superannuation, on 31.12.2012
2	Senior Programmer	1	1	Transferred to IPO- Chennai and the incumbent retired on superannuation on 31.08.2012
3	Reprography Officer	1		1
	Deputy Controller of Patents & Designs	--		1 (Transferred from New Delhi to Nagpur)
	Total.....	4	2	3
Non Gazetted				
1	Office Superintendent	1		1
2	Senior Documentation Assistant	1		1
3	Junior Documentation Assistant	1		1
4	Junior Reprography Assistant	3		3
5	Assistant Superintendent	1		1
6	Store Assistant	1		1
7	Stenographer	2	1	1 One Steno retired on superannuation on 28.02.2013
8	Junior Hindi Translator	1		1 Joined on 11.02.2013
9	Shelf Assistant	1		1
10	Upper Division Clerk	3		3
11	Receptionist	1		-- (Transferred to IPO, Mumbai)
12	Data Entry Operator	2		2
13	Hindi Typist	1		1
14	Lower Division Clerk	3		3
15	MTS	6		6
	TOTAL...	28		26
	Total [Gazetted & Non-Gazetted]	32	1	29